Directorate General of Foreign Trade DES-V Section...

The Meeting No.17/AM-20 dated 11.03.2020(Part-I) actually held on 30.06.2020, 22.07.2020 for the licensing year 2019-20 to consider the cases under para 4.7 FTP 2015-20, Duty Exemption Schemes (Chapter-4) through Video Conferencing under the Chairmanship of Shri Hardeep Singh, Addl. DGFT. The

following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri Kuldeep Singh, Asst. Director-I	O/o DC(MSME)
2.	Dr. Ram Asrey Lal, Sr. General Manager	AT&DC
3.	Shri Nand Lal, Consultant	DPIIT
4.	Shri J.D. Giri, Vice President	AEPC
5.	Shri Rajesh Malhotra, DDG	DGFT
6.	Shri Manoj Kumar Meena, Asst. Director	DGFT

At the outset the Minutes of NC-V Meeting No. 16/AM-20 Part-IV dated 16.01.2020 actually held on 30.06.2020, 22.07.2020 for the licensing year 2019-20 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.17/AM-20(Part-I) dated 11.03.2020 was taken up for discussion and the decision taken in respect of each case is enumerated below:

MEETING NUMBER

:17/84-ALC3/2019 MEETING DATE: 11.03.2020

Case No.:27/23/80- ALC2/2016	Party Name: PETERS SURGICAL INDIA PVT. LTD.	Meet No/Date: 17/84- ALC3/2019 11.03.2020	Status: Approved
HQ File :01/80/050/00530/AM17/	RLA File :05/24/040/00368/AM17/	Lic.No/Date:0510400709 .13.12.2016	
1	nsidered the case as per agenda		

1 through the details submitted in this case and decided to ratify the norms for the above advance authorization as under:

Import item Serial No.	Quantity Recommended
1.	Net +1%
4,9	Net +4%
11,12,18,24,30	Net to Net
2,3,5,6,7,8,10,12,13,14,15,16,17,19,20,21,22,23,25,26,27,28,29,31	Net +2%
RA concerned may take necessary action subject to compliance of other	ner usual conditions.

Case No.:266/24/84- ALC3/2018	Party Name: GOKALDAS EXPORTS LTD		Status: Approved
HQ File :01/84/050/00690/AM19/	RLA File :07/24/040/00329/AM18/	Lic.No/Date:0710112867 23.02.2018	

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and noted that the representative had appeared before NC by video conferencing on 30.06.2020 and explained their case. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

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Case No.:267/24/84-	Party Name: GOKALDAS	l .	Status:
ALC3/2018	EXPORTS LTD		Approved
HQ File	RLA File	Lic.No/Date:0710112869	
:01/84/050/00691/AM19/	:07/24/040/00313/AM18/	23.02.2018	

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and noted that the representative had appeared before NC by video conferencing on 30.06.2020 and explained their case. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:268/24/84- ALC3/2018	Party Name: GOKALDAS EXPORTS LTD	Meet No/Date:17/84- ALC3/2019 11.03.2020	Status: Approved
HQ File :01/84/050/00692/AM19/	RLA File :07/24/040/00334/AM18/	Lic.No/Date:071011287 1 23.02.2018	

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and noted that the representative had appeared before NC by video conferencing on 30.06.2020 and explained their case. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:272/24/84- ALC3/2018	Party Name: GOKALDAS EXPORTS LTD	***************************************	Status: Approved
HQ File :01/84/050/00696/AM19/	RLA File :07/24/040/00338/AM18/	Lic.No/Date:071011290 3 01.03.2018	

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and noted that the representative had appeared before NC by video conferencing on 30.06.2020 and explained their case. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as per comments received from O/O DC(MSME) vide e-mail dated 22.07.2020 as under:

Export item	Export Qty.	Import item	Qty recommended
Women's Reversible Vest With Lining and Poly wadding made of 100%	19500 Nos.	100% Polyester Windbreaker Dyed Only Plain Weave Woven Fabric, GSM- 970±10%	77183 sq. meters @0.88 sq. mtrs. /pc.
Polyester Windbreaker Dyed Only Plain Weave Woven Fabric GSM- 70 +/- 10% and 100% Polyester Fleece Printed		100% Polyester Fleece Printed Woven Fabric GSM-135 ±10%	19494 sq. meters @1.00 sq. mtrs./pc.
Woven Fabric, GSM- 135 +/-10%.		100% Nylon 210T Taffeta Lining Fabric, GSM-67 ± 10%.	5859 sq. meters @0.30 sq. mtrs. /pc.

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70% Polyester 30% Viscose Non-Woven Non-Fusible Interlining, GSM-50± 10%	3436.62 Sq. Yards @0.175 sq. yds. /pc.
100% Polyester Poly wadding, GSM-40± 10%	2842 Sq. Yards @0.145 sq. yds. /pc.
100% Polyester Poly wadding one side scrim GSM-150 ±5%	16809.72 Sq. Yards @0.862 sq. yds. /pc.
100% Polyester Poly wadding One Side Scrim GSM-80 ±5%	4625.34 Sq. Yards @0.237 sq. yds. /pc.

	Case No.:271/24/84- ALC3/2018	Party Name: GOKALDAS EXPORTS LTD	1. 7. 0. 1. 0. 1.	Status: Approved
6	HQ File :01/84/050/00695/AM19/	RLA File :07/24/040/00345/AM18/	Lic.No/Date:0710112943 09.03.2018	

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and noted that the representative had appeared before NC by video conferencing on 30.06.2020 and explained their case. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:270/24/84-	Party Name: GOKALDAS	- A 2° 5.0500	Status:
ALC3/2018	EXPORTS LTD		Approved
HQ File	RLA File	Lic.No/Date:0710112988	
:01/84/050/00694/AM19/	:07/24/040/00347/AM18/	20.03.2018	

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and noted that the representative had appeared before NC by video conferencing on 30.06.2020 and explained their case. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as under:

1. Mens Track Suit	t made of	8020.00	1	100% Polyester P190T,	Recommended 29538.0 Sq.
	made of	8020.00	1	100% Polyester P190T	20538 D Sa
woven Fabric GS	P190T, coated SM 75 +/-10%	Num.	1.	coated woven Fabric width 60 Inches +/- 5%, GSM 75 +/- 10%	Mtr. (As applied)

RA concerned may take necessary action subject to compliance of other usual conditions.

8	Case No.:273/24/84- ALC3/2018	Party Name: GOKALDAS EXPORTS LTD		Status: Approved
	HQ File :01/84/050/00697/AM19/	RLA File :07/24/040/00364/AM18/	Lic.No/Date:0710113059 05.04.2018	
	Decision: Committee consi	dered the case as per agenda	along with other relevant pa	apers and went

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through the details submitted in this case and noted that the representative had appeared before NC by video conferencing on 30.06.2020 and explained their case. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:82/24/84- ALC3/2018	Party Name: GOKALDAS EXPORTS LTD	Meet No/Date:17/84- ALC3/2019 11.03.2020	Status: Approved
HQ File	RLA File	Lic.No/Date:0710113361	
:01/84/050/00506/AM19/	:07/24/040/00054/AM19/	29.05.2018	

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and noted that the representative had appeared before NC by video conferencing on 30.06.2020 and explained their case. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:114/24/84-	Party Name: BHARAT		Status:Deffered
ALC3/2018	EXPORTS		and Re-indexed
HQ File	RLA File	Lic.No/Date:0610038986	Defer
:01/84/050/00538/AM19/	:06/24/040/00032/AM19/	25.09.2018	Date:17.09.2020

Decision: Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT. Committee went through the details submitted in this case and decided to ask the firm to furnish the following information:

- 1. Compare the quantity asked for with Existing SION of Half Boot indicating whether it is for Gents/Ladies / others.
- 2. Complete calculation for requirement of raw materials (both imported and indigenous) for manufacturing of export product indicating function and exact location in drawing/design.
- 3. Production of Export product vis a vis consumption of raw materials for the last three years. duly certified by Chartered Accountant.

The case stands deferred for re-listing on 17.09.2020.

ſ.	Case No.:2/17/84- ALC3/2018	Party Name POLYMER			Meet No/Date ALC3/2019 11.03.2020		Status: Approved
	HQ File :01/84/050/00295/AM19/	RLA File :05/23/040/0	00261/AN	И19/	Lic.No/Date:0 03.10.2018	510407959	
Decision: Committee considered the case as per agenda along with other relevant papers and that case pertains to DPIIT. Committee went through the details submitted in this case and deratify the norms for the above advance authorization as under:							
	Export item	Qty.	S. No.	Import it	em	Qty. Recon	nmended
,	PVC LEATHER CLOTH WITH WOVEN FABRIC/CORD FABRIC	342500.000	1.	PVC PA	STE RESIN	127553.72	K.G.
,	BACK WIDTH 137 CMS 0.80MM THIKNESS +/-	Sq. Mtr.	2.	DI-OCT` PHTHAI	YL LATE (DOP)	48540.40 K	Z.G.

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0.053.03.4 (203.4 ± 1.50/)	-1!
0.05MM (GSM +/-5%)	- 17
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IDA	- 1
RA concerned may take necessary action subject to compliance of other usual conditions.	

Case No.:5/18/84- ALC3/2018	Party Name: BHARAT EXPORTS	i .	Status:Deffered and Re-indexed
HQ File	RLA File	Lic.No/Date:0610039006	Defer
:01/84/050/00318/AM19/	:06/24/040/00038/AM19/	16.10.2018	Date:17.09.2020

Decision: Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT, firm was asked on dated 20.02.2020 to furnish the following:

- 1. To indicate net content of input (both indigenous & imported) and their wastage for manufacturing export product. Accordingly, to give calculation for requirement of each input.
- 2. Justification for higher wastage of input, if any.

Firm has submitted their reply on dated 21.02.2020. Committee went through the details submitted in this case and observed that firm has not given the correct figures / calculation and also net import content. Committee decided to ask the firm to give correct net import content and calculation for requirement of raw materials.

The case stands deferred for re-listing on 17.09.2020.

	l e	•		Status:Deffered and Re-indexed
1	<		Lic.No/Date:0310824617 23.10.2018	Defer Date:17.09.2020

Decision: Committee considered the case as per agenda along with other relevant papers and noted firm has submitted their reply on dated 19.02.2020. Committee went through the details submitted in this case and seen that firm's reply is incomplete.

Committee decided to ask the firm to furnish the complete reply for required information.

The case stands deferred for re-listing on 17.09.2020.

	Case No.:1/19/85- ALC3/2018	Party Name: AVANTI OVERSEAS PVT LTD	1	Status:Deffered and Re-indexed
14	HQ File :01/85/050/00182/AM19/	RLA File :05/23/040/00333/AM19/	Lic.No/Date:0510408227 25.10.2018	Defer Date:17.09.2020
	Decision: Committee consi	dered the case as per agenda	along with other relevant	papers and noted

that case pertains to DPIIT. Committee observed that the application has been referred to DPIIT and decided to wait for their comments.

The case stands deferred for re-listing on 17.09.2020.

		Party Name: KORRUN INDIA PVT LTD		Status:Deffered and Re-indexed
1	114 111	RLA File :07/24/040/00193/AM19/	Lic.No/Date:0710114149 19.11.2018	Defer Date:17.09.2020

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Decision: Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT. Committee and went through the details submitted in this case and decided to ask the firm to furnish the following information:

- 1. Net import content in the Export product indicating number of accessories in each of Export item.
- 2. Complete calculation for requirement of each input for manufacturing the Export item.
- 3. Details of application/ function of component in the Export item.

The case stands deferred for re-listing on 17.09.2020.

Case No.:139/24/84- ALC3/2018	Party Name: BHARAT EXPORTS	l l	Status:Deffered and Re-indexed
HQ File	RLA File	Lic.No/Date:0610039042	Defer
:01/84/050/00563/AM19/	:06/24/040/00047/AM19/	29.11.2018	Date:17.09.2020

Decision: Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT. Committee and went through the details submitted in this case and decided to ask the firm to furnish the following information:

- 1. Specific name/type of footwear to be exported with comparison of relevant SION fixed in HB of procedure vol-II.
- 2. Complete calculation for requirement of raw materials (both imported and indigenous) for manufacturing of export product indicating function and exact location in drawing/design.
- 3. Production of Export product vis a vis consumption of raw materials for the last three years duly certified by Chartered Accountant.

The case stands deferred for re-listing on 17.09.2020.

Case No.:152/24/84-	Party Name: RIMA	<u> </u>	Status:
ALC3/2018	EXPORTS		Rejected
HQ File	RLA File	Lic.No/Date:0610039051	
01/84/050/00576/AM19/	:06/24/040/00051/AM19/	06.12.2018	

Decision: Committee considered the case as per agenda and noted that the firm was asked on 12.09.2019, 29.11.2019 and with final reminder on dated 20.02.2020 to furnish the complete two sets of application for fixation of adhoc norms. Reply is not received so far, committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:4/20/85- ALC3/2018	Party Name: CREATIVE GARMENTS PVT. LTD.,		Status: Approved
10	HQ File :01/85/050/00187/AM19/	RLA File :03/94/040/00764/AM19/	Lic.No/Date:0310825573 11.12.2018	
10	Decision: Committee consid	ered the case as per agenda alon	g with other relevant papers	and noted

Decision: Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT. Committee went through the details submitted in this case and decided to ratify the norms for the above advance authorization as under:

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S.	Export item	Qty.	S.	Import item	Qty.

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No.			No.		Recommended
1.	SLEEPING BAG WITH NYLON ZIPPER MADE FROM 100% POLYESTER EMB DYED FABRIC. WIDTH - 66" GSM - 67 (+/-10%)	148208 Num.	1.	100% POLYESTER EMB DYED FABRIC. WIDTH - 66" GSM - 67 (+/- 10%)	Net+ 0.31%
2.	SLEEPING BAG WITH NYLON ZIPPER MADE FROM 100% POLYESTER EMB DYED FABRIC. WIDTH -66" GSM -67 (+/-10%	47110 Num.	2.	NYLON ZIPPER - 6 MM - 260 CM	Net to Net
3.	SLEEPING BAG WITH NYLON ZIPPER MADE FROM 100% POLYESTER EMB DYED	61200 Num.	3.	100% POLYESTER EMB DYED FABRIC. WIDTH - 66" GSM - 67 (+/- 10%)	Net + 0.50%
į	FABRIC. WIDTH - 60" GSM -65 (+/-10%)		4.	NYLON ZIPPER - 6MM - 260 CM	Net to Net
			5.	100% POLYESTER EMB DYED FABRIC. WIDTH - 60" GSM -65 (+/- 10%)	Net + 2.32%
			6.	NYLON ZIPPER	Net to Net
			7.	SLIDERS	Net to Net

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	Case No.:153/24/84-	Party Name: MAGNUM	Meet No/Date:17/84-	Status:Deffered
	ALC3/2018	FOOTWEAR PRIVATE	ALC3/2019	and Re-indexed
		LIMITED	11.03.2020	
	HQ File	RLA File	Lic.No/Date:0610039060	Defer
:	:01/84/050/00577/AM19/	:06/24/040/00052/AM19/	13.12.2018	Date:17.09.2020

Decision: Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT and decided to send a reminder to the firm to furnish the following information:

- 1. Complete calculation for requirement of PU synthetic leather, giving drawing/design of each type of export product where PU synthetic leather to be used and also wastage of raw material with layout of cutting of PU synthetic leather.
- 2. Comparison with the norms fixed for PU synthetic leather fixed in SION for respective export product.
- 3. Production of export product vis-a-vis consumption for raw material for the last three years duly certified by Chartered Accountant.

The case stands deferred for re-listing on 17.09.2020.

•	Case No.:5/21/85- ALC3/2018	Party Name: ARJAN IMPEX PVT.LTD.		Status:Deffered and Re-indexed	
!	HQ File :01/85/050/00199/AM19/	RLA File :05/23/040/00420/AM19/	Lic.No/Date:0510409099 27.12.2018	Defer Date:17.09.2020	
	Decision: Committee considered the case as per agenda along with other relevant papers and decided				

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to send a reminder to the firm to furnish the following information:

- 1. Indicate the size of Export items.
- The quantity of import item is mentioned in running meter only, indicate the quantity in square meters.
- 3. The width and GSM of import item i.e. fabric have huge variations, so mention the exact width and GSM of the fabric.
- Submit the CAD, Image/sketch, measurement chart of the export items.

The case stands deferred for re-listing on 17.09.2020.

ı	ALC3/2019	Party Name: TORAY KUSUMGAR ADVANCED TEXTILE PRIVATE LIMITED	1	Status:Deffered and Re-indexed		
	\ "	RLA File :52/24/040/00075/AM19/	Lic.No/Date:5210042898 01.01.2019	Defer Date:17.09.2020		
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm to furnish the complete two set of application for fixation of norms. The case stands deferred for re-listing on 17.09.2020					

Case No.:4/21/85- ALC3/2018	Party Name: VARAHAMURTI FLEXIRUB INDUSTRIES PVT. LTD.	ALC3/2019	Status:Deffered and Re-indexed
HQ File	RLA File	Lic.No/Date:0510409344	Defer
:01/85/050/00198/AM19/	:05/24/040/00583/AM19/	15.01.2019	Date:17.09.2020

Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm along with following information;

- 1. To furnish the weight of export product mattresses with topper set in Kilograms.
- 2. Net contents of batting sheet and black cotton belts in export item.
- The item Latex is asked in numbers, what is the exact nomenclature of it? Whether it is in Tape or sheet form? The use/application of Latex in the export product.

The case stands deferred for re-listing on 17.09.2020.

Case No.:11/24/84- ALC3/2018	Party Name: FASHION	REAL KNIT	Meet No/Date:17/84- ALC3/2019 11.03.2020	Status : Approved
HQ File :01/84/050/00435/AM19/	RLA File :32/24/040/0	0052/AM19/	Lic.No/Date:3210078838 29.01.2019	
4 Decision: Committee consi to ratify the norms for the ab DC(MSME) vide e-mail	oove advance au			
ş	Export	Import item	Oty recommende	

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74% Polyester 26% Cotton Knitted Mens' / Ladies' F/S T. Shirts with hood.	4320 Nos.	74% Polyester 26% Cotton Knitted Fabric, GSM=220± 10%, width 60-63 inch.	13867.20 sq. meters @3.21 s mtrs./pc.
74% Viscose, 21% Polyester, 5% Spandex Knitted	4320 Nos.	74% Viscose, 21% Polyester, 5% Spandex Knitted Fabric,	13867.20 sq. meters @3.21 s mtrs./pc.
Mens'/Ladies' F/S T. Shirts with hood		GSM= ± 10%, width 60-63 inch.	

	Case No.:37/24/84- ALC3/2018	Party Name: ABHITEX INTERNATIONAL,		Status : Rejected
26	HQ File :01/84/050/00461/AM19/	RLA File :05/23/040/00484/AM19/	Lic.No/Date:0510409548 31.01.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm was asked to appear for PH to explain their case. Committee noted that no response is received from firm, and decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:192/24/84- ALC3/2018	Party Name: SURE SAFETY (INDIA) LIMITED	1	Status:Deffered and Re-indexed
HQ File	RLA File	Lic.No/Date:3410044865	Defer
:01/84/050/00616/AM19/	:34/24/040/00341/AM19/	08.02.2019	Date:17.09.2020

Decision: Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT and decided to send a final reminder to the firm to furnish the following information:

- 1. To indicate import content in the export product giving layout, drawing and design of export product.
- 2. Complete calculation for requirement of raw materials both imported and indigenous for the manufacture of export product giving separately net content and wastage.
- 3. Specification and application/use of Powerply Blue Laminate, Press Stud Cap and Pull Tag Block with calculation in detail for item Powerply Blue Laminate.
- 4. Style number of the export product.

The case stands deferred for re-listing on 17.09.2020.

	- 1	ALC3/2018	•		Status:Deffered and Re-indexed
2		1. 4 1		Lic.No/Date:3410044866 08.02.2019	Defer Date:17.09.2020

Decision: Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT and decided to send a final reminder to the firm to furnish the following information:

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- 1. To indicate import content in the export product giving layout, drawing and design of export product.
- 2. Complete calculation for requirement of raw materials both imported and indigenous for the manufacture of export product giving separately net content and wastage.
- 3. Specification and application/use of Powerply Blue Laminate, Press Stud Cap and Pull Tag Block with calculation in detail for item Powerply Blue Laminate.
- 4. Style number of the export product.

The case stands deferred for re-listing on 17.09.2020.

Case No.:206/24/84-	Party Name: SALEHA		Status:Deffered
ALC3/2018	INTERNATIONAL		and Re-indexed
HQ File	RLA File	Lic.No/Date:0610039117	Defer
:01/84/050/00630/AM19/	:06/24/040/00071/AM19/		Date:17.09.2020

Decision: Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT and decided to send a final reminder to the firm to furnish the following information:

- 1. Net import content in the export product giving separate wastage of raw material
- 2. Calculation for requirement of raw material both imported, indigenous for manufactured and product
- 3. Justification for wastage claimed.

The case stands deferred for re-listing on 17.09.2020.

Case No.:213/24/84-	Party Name: ENKAY		Status:Deffered
ALC3/2018	EXPORTS INDIA LTD		and Re-indexed
HQ File	RLA File	Lic.No/Date:0610039119	Defer
:01/84/050/00637/AM19/	:06/24/040/00073/AM19/		Date:17.09.2020

Decision: Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT and decided to send a reminder to the firm to furnish the following information:

- 1. To indicate exact description of Import Item No. 1 and prints/proper unit of measurement for items No. 1&2.
- 2. Import content of each input giving wastage claimed, separately for each export product.

The case stands deferred for re-listing on 17.09.2020.

1	' l	Party Name: SRI CHERAN SYNTHETICS INDIA PRIVATE LIMITED		Status:Deffered and Re-indexed
32	HQ File :01/84/050/00081/AM20/	}	Lic.No/Date:3210078968 24.05.2019	Defer Date:17.09.2020

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and noted that firm has furnished their reply on 04.03.2020 and referred to O/O DC(MSME) for their comments.

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The case stands deferred for re-listing on 17.09.2020.

	Case No.:4/6/84- ALC3/2019	Party Name: TANGERINE DESIGN PVT. LTD.		Status: Approved
3	HQ File :01/84/050/00083/AM20/	RLA File :05/24/040/00119/AM20/	Lic.No/Date:0510410758- 28.05.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT. Committee went through the details submitted in this case and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:9/6/84- ALC3/2019	Party Name: LUNA APPARELS PRIVATE LIMITED		Status:Deffered and Re-indexed
HQ File	RLA File	Lic.No/Date:0210209201	Defer
34 :01/84/050/00088/AM20/	:02/24/040/00023/AM20/	28.05.2019	Date:17.09.2020

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and noted that firm has furnished their reply on 04.03.2020 and referred to O/O DC(MSME) for their comments.

The case stands deferred for re-listing on 17.09.2020.

Case No.:6/6/84- ALC3/2019	Party Name: ARJAN IMPEX PRIVATE LIMITED		Status:Deffered and Re-indexed
HQ File	RLA File	Lic.No/Date:0510410767	Defer
:01/84/050/00085/AM20/	:05/23/040/00093/AM20/	29.05.2019	Date:17.09.2020

Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a final reminder to the firm to furnish the following information;

1. Indicate the size of Export items.

- 2. The quantity of import item is mentioned in running meter only, indicate the quantity in square meters.
- 3. The width and GSM of import item i.e. fabric have huge variations, so mention the exact width and GSM of the fabric.
- 4. Submit the CAD, Image/sketch, measurement chart of the export items.

The case stands deferred for re-listing on 17.09.2020.

	1	KNITWEAR PVT LTD	Meet No/Date:17/84- ALC3/2019 11.03.2020	Status:Approved
3			Lic.No/Date:3110067436 31.05.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and noted that firm has furnished their reply. Committee

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SI.	Export item	Qty.	Import Item	Qty. Recommended
	Men's 100% Merino Wool Knitted Sweaters (net content of Merino wool Yarn 372.73 Kgs.)	1000 Nos.	YARN 2/17.5NM 100% EXTRAFINE MERINO WOOL	410 Kgs.
2.	Men's 5% Cashmere, 95% Cotton Knitted Sweaters. (net content of 5% Cashmere, 95% Cotton Yam 4663.64 Kgs.)	13369 Nos.	YARN 2/32NM 5% CASHMERE 95% COTTON (MACHINE WASHABLE)	5130 Kgs.
3.	Men's 70% Cotton 30% Merino Wool Knitted Sweaters.(net content of 70%Cotton 39% Merino wool Yarn 3113.64 Kgs.)	5431 Nos.	YARN GLENLOCH 2/28NM 70% COTTON(S) 30% MERINO WOOL (SPW)	3425 Kgs.
1.	Men's 60% Cotton 30% Nylon 10%Merino Wool Knitted Sweaters.(net content of 60% Cotton 30% Nylon 10%Merino Wool Yarn 2559.10 Kgs.)	5450 Nos.	YARN GLENNESS 2/28NM 60% COTTON(S) 30% NYLON 10% MERINO WOOL (SPW)	2815 Kgs.
i.	Men's 100% Lambs Wool Knitted Sweaters.(net content of 100% Lambs wool Yarn 577.28 Kgs.)	1834 Nos.	YARN GLENFYNE 2/28NM 100% LAMBS WOOL	635 Kgs.
) <u>.</u>	Men's 100% Lambs Wool Knitted Sweaters (net content of 100% Lambs wool Yarn 210 Kgs.)	565 Nos.	YARN 2/15NM 100% LAMBS WOOL	231 Kgs.

Case No.:13/6/84- ALC3/2019	Party Name: TANGERINE DESIGN PVT. LTD.		Status:Deffered and Re-indexed
HQ File	RLA File	Lic.No/Date:0510410789	Defer
:01/84/050/00092/AM20/	:05/24/040/00125/AM20/	03.06.2019	Date:17.09.2020

Decision: Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT and decided to ask the firm to furnish the following information:

- 1. Net import content in each type of Export product indicating how much accessories fixed in each bag.
- 2. Complete calculation for inputs for manufacturing the bags with function /use /location in bag and also to give layout/design of the bag.
- 3. Wastage calculation of each input and GSM of Synthetic PU Leather & specifications of Micro fibres with reason for applying in Sq. Meter.

The case stands deferred for re-listing on 17.09.2020.

Case No.:16/6/84- ALC3/2019	Party Name: TANGERINE DESIGN PVT. LTD.	1	Status:Deffered and Re-indexed
HQ File	RLA File	Lic.No/Date:0510410812	Defer
:01/84/050/00095/AM20/	:05/24/040/00124/AM20/	04.06.2019	Date:17.09.2020

Decision: Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT and decided to ask the firm to furnish the following information:

- 1. Net import content in each type of Export product indicating how much accessories fixed in each bag.
- 2. Complete calculation for inputs for manufacturing the bags with function /use /location in bag

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and also to give layout/design of the bag.

3. Wastage calculation of each input and GSM of Synthetic PU Leather & specifications of Micro fibres with reason for applying in Sq. Meter.

The case stands deferred for re-listing on 17.09.2020.

Case No.:17/6/84- ALC3/2019	Party Name: TANGERINE DESIGN PVT. LTD.		Status:Deffered and Re-indexed
HQ File		Lic.No/Date:0510410813	Defer
:01/84/050/00096/AM20/		04.06.2019	Date:17.09.2020

Decision : Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT and decided to ask the firm to furnish the following information:

- 1. Net import content in each type of Export product indicating how much accessories fixed in each bag.
- 2. Complete calculation for inputs for manufacturing the bags with function /use /location in bag and also to give layout/design of the bag.
- 3. Wastage calculation of each input and GSM of Synthetic PU Leather & specifications of Micro fibres with reason for applying in Sq. Meter.

The case stands deferred for re-listing on 17.09.2020.

Case No.:21/6/84-ALC3/2019	Party Name: INDUSTRIAL FILTERS & FABRICS P. LIMITED.,		Status: Approved
HQ File	RLA File	Lic.No/Date:5610005630	
:01/84/050/00100/AM20/	:56/24/040/00032/AM19/	04.06.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT. Committee went through the details submitted in this case and decided to ratify the norms as under:

)					
S. No.	Import item	Qty. recommended			
1.	ARAMID FIBER/META ARAMID STAPLE FIBER	1052.88 K.G.			
2.	ARAMID FIBER/META ARAMID STAPLE FIBER	2737.06 K.G.			
3.	ARAMID FIBER/META ARAMID STAPLE FIBER	.444.05 K.G.			
4.	ARAMID FIBER/META ARAMID STAPLE FIBER	444.05 K.G.			
5.	ARAMID FIBER/META ARAMID STAPLE FIBER	541.42 K.G.			
6.	ARAMID FIBER/META ARAMID STAPLE FIBER	4791.5 K.G.			
7.	ARAMID FIBER/META ARAMID STAPLE FIBER	1984.5 K.G.			
8.	ARAMID FIBER/META ARAMID STAPLE FIBER	701.4 K.G.			
RA con	cerned may take necessary action subject to complian	ce of other usual conditions			

Case No.:22/6/84- ALC3/2019	,	;	Status: Approved
HQ File :01/84/050/00101/AM20/	RLA File :56/24/040/00036/AM19/	Lic.No/Date:5610005631 04.06.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT. Committee went through the details submitted in this case and decided to

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ratify the	norms as under:				
S. No. Import Item Recommended Qty.					
1.	META ARAMID STAPLE FIBER	2270.436 K.G.			
2.	META ARAMID STAPLE FIBER	3175.20 K.G.			
3.	HOMOPOLYMER ACRYLIC STAPLE FIBER	. 1441.787 K.G.			
4.	HOMOPOLYMER ACRYLIC STAPLE FIBER	283.50 K.G.			
5.	5. HOMOPOLYMER ACRYLIC STAPLE FIBER 567.0 K.G.				
RA conce	erned may take necessary action subject to compl	iance of other usual conditions.			

	Case No.:23/6/84- ALC3/2019	Party Name: VERTERRA VENTURES		Status: Rejected
42	HQ File :01/84/050/00102/AM20/	RLA File :31/83/040/00030/AM20/	Lic.No/Date:3110067443 07.06.2019	

Decision: Committee considered the case as per agenda and noted that the firm was asked with final reminder on dated 20.02.2020 to furnish the complete two sets of application for fixation of adhoc norms. Reply is not received so far, committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:26/6/84-ALC3/2019	MUKHI IMPEX LIMITED		Status: Rejected
43		1	Lic.No/Date:0210209239 11.06.2019	

Decision: Committee considered the case as per agenda and noted that the firm was asked with final reminder on dated 20.02.2020 to furnish the complete two sets of application, CAD and measurement chart for fixation of adhoc norms. Reply is not received so far, committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.

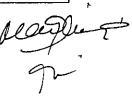
	Case No.:28/6/84- ALC3/2019	Party Name: PRET INTERPRET CLOTHING PRIVATE LIMITED		Status:Deffered and Re-indexed
44	HQ File	RLA File	Lic.No/Date:0710115039	Defer
	:01/84/050/00107/AM20/	:07/24/040/00052/AM20/	11.06.2019	Date:17.09.2020

Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a final reminder to the firm to furnish the following information:

- 1. Measurement chart of each export item.
- 2. CAD, Image/sketch of each export item.

The case stands deferred for re-listing on 17.09.2020.

	Case No.:27/6/84- ALC3/2019	Party Name: MAHARANI OF INDIA	1	Status: Rejected
45	HQ File :01/84/050/00106/AM20/	RLA File :05/24/040/00145/AM20/	Lic.No/Date:0510410911 12.06.2019	
	Decision: Committee consider	dered the case as per agenda a	nd noted that the firm was a	sked with final

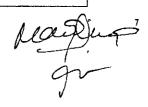


reminder on dated 20.02.2020 to furnish the complete two sets of application, CAD, Sketch/Image and measurement chart for fixation of adhoc norms. Reply is not received so far, committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

		Party Name: SI MEDITTEX (II PRIVATE LIM	NDIA)	Meet No/Da ALC3/2019 11.03.2020		Status: Approve
HQ F :01/84	le RLA File //050/00109/AM20/ :32/24/040/0		15/AM20/	Lic.No/Date 12.06.2019	:3210078	991
that f	ion: Committee considered	ed the case as p DCMSE. As p	er agenda a	long with other	relevant p O/o DC(l	papers and not MSME), t
S. No.	d norms of above said Ad Export item	v. Authorizatior	Qty.	Import Item		Qty. Recommended
1.	REINFORCED SURGEONS contain 7152.40 Kgs of SMM NONWOVEN FABRIC, GSM	MS `	65250 nos.	NONWOVENS OF 35: GSM	SMMMS	7438.50 Kgs.
2.	CENTURY GOWN REINFORCED, SLEEVES,100/CASE)) (mus Kgs. Of SMMMS nonwoven i		6100 Nos.	NONWOVENS OF 43: GSM	SMMMS	999.0 Kgs.
3.	GOWN RAGLAN SLEEV REINFORCED, PROTECT contain 960.576 Kgs. Of SM fabric, GSM:43)	5,Large)) (must	6200 Nos.	NONWOVENS OF 43: GSM	SMMMS	999.0 Kgs.
4.	GOWN RAGLAN SLEEV REINFORCED, PROTECT contain 960.576 Kgs. Of SM fabric, GSM:43)	5,XL) (must	6200 Nos.	NONWOVENS OF 43: GSM	SMMMS	999.0 Kgs.
5.	DRAPE HALF(60X44, PRO contain 1199 Kgs. Of SMS FABRIC, GSM:35)		13125 Nos.	NONWOVENS OF 35: GSM	SMMMS	1247 Kgs.
6.	DRAPE THREE (60X76,PROTECT 5) (Must of Of SMS NONWOVEN FABR		13125 Nos.	NONWOVENS OF 35: GSM	SMMMS	1247 Kgs.
7.	GOWN (SURGI-LITE,LARG 1442.307 Kgs of SMMMS n GSM;35)	E) (must contain	7500 Nos.	NONWOVENS OF 35: GSM	SMMMS	1500 Kgs.
8.	GOWN (SURGI-LITE,X-LA contain 1442.307 Kgs of SM fabric, GSM;35)		7500 Nos.	NONWOVENS OF 35: GSM	SMMMS	1500 Kgs.
9.	REINFORCED GOWN NONWOVEN) (must contain Spunlace nonwoven fabric)	(SPUNLACE 396.634 Kgs of	1500 Nos.	SPUNLACE NOT FABRICS	NWOVEN	412.50 Kgs.

Case No.:2/7/84- ALC3/2019	Party Name: RAGHAV HOME FASHIONS PVT.LTD	ſ	Status: Deffered and Re-indexed
HQ File :01/84/050/00112/AM20/	RLA File :33/24/040/00010/AM20/	Lic.No/Date:3310030554	Defer Date:17.09.2020
	idered the case as per agend	<u> </u>	t .



that case pertains to DPIIT. Committee decided to send a reminder to the firm to furnish the following information:

- 1. Net Import content in the export product giving wastage, if any, separately for each import product.
- 2. Complete calculation for requirement of raw materials /component including Vegan PU with Suede Fabric for manufacture.
- 3. GSM/thickness of Fabric with specification and meaning /details of Vegan PU with Suede in Fabric.

The case stands deferred for re-listing on 17.09.2020.

Case No.:5/7/84-ALC3/2019	Party Name: SARITA HANDA EXPORTS PVT LTD	I .	Status: Rejected
HQ File	RLA File	Lic.No/Date:0510410979	
:01/84/050/00115/AM20/	:05/24/040/00157/AM20/	18.06.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm was asked with final reminder on dated 11.06.2020 to the firm to furnish the following information:

- 1. Weight of Silk in the two export product separately.
- 2. Weight of Silk fabric as input in the export product.
- 3. Wastage claimed in making of the product.

Reply is not received so far. Committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

		Party Name: SWASTIK POLYMERS		Status: Rejected
1	HQ File :01/84/050/00116/AM20/	ł	Lic.No/Date:0510410996 19.06.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm was asked with final reminder on dated 11.06.2020 to furnish the complete sets of application, weight of export product in Kg's and content of all three inputs contained in export product. Reply is not received so far, Committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

ALC3/2019	GARMENTS PRIVATE		Status:Deffered and Re-indexed
		Lic.No/Date:0310829782 19.06.2019	Defer Date:17.09.2020

Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a final reminder for following clarification:

- 1. Indicate the size of Export items.
- 2. The quantity of import item is mentioned in running meter only, indicate the quantity in square meters.

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3. Submit the CAD, Image/sketch, measurement chart of the export items. The case stands deferred for re-listing on 17.09.2020.

Case No.:16/7/84-ALC3/2019	Party Name: SUNHERI EXPORTS	1 .	Status: Rejected
``	RLA File :33/24/040/00013/AM20/	Lic.No/Date:3310030556 25.06.2019	_

- Decision: Committee considered the case as per agenda and noted that the firm was asked with final reminder on 11.06.2020 to furnish to furnish the following information:
 - Total weight of export product in Kgs
 - 2. Complete two sets of application for fixation of adhoc norms.

Committee observed that firm has submitted their reply bur required information is not given, NC decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

1	Case No.:15/7/84-ALC3/2019	Party Name: SWASTIK POLYMERS		Status: Rejected
1		RLA File :05/24/040/00186/AM20/	Lic.No/Date:0510411060 26.06.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm was asked with final reminder on dated 11.06.2020 to furnish the complete sets of application alongwith copy of Adv. authorization. Reply is not received so far, Committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:25/7/84- ALC3/2019	Party Name: MITTAL INTERNATIONAL		Status: Surrendered
1	HQ File :01/84/050/00135/AM20/	RLA File :33/24/040/00014/AM20/	Lic.No/Date:3310030558 28.06.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and noted that the firm has informed through e-mail dated 18.06.2020 that they have surrendered the Adv. Authorization to RA, Panipat. After detailed deliberation committee decided to close the case. RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:30/7/84-ALC3/2019	POLYMERS		Status: Rejected
54	1		Lic.No/Date:0510411131 03.07.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm was asked with final reminder on dated 18.06.2020 to furnish the complete sets of application, weight of export product in Kg's and content of all three inputs contained in export

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product. Reply is not received so far, Committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:31/7/84-ALC3/2019	VENTURES		Status: Rejected
1			Lic.No/Date:3110067461 03.07.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm was asked with final reminder on dated 18.06.2020 to furnish the complete sets of application. Reply is not received so far, Committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

1 1	No.:3/15/84- 3/2019	KUSUMGAR	•	Status:Deffered and Re-indexed
HQ Fi	le	RLA File	Lic.No/Date:5210043108	Defer
:01/84	/050/00357/AM20/	:52/24/040/00016/AM20/	09.07.2019	Date:17.09.2020

Decision: Committee considered the case as per agenda and decided to send a reminder to the firm to furnish the hard copy of the application for fixation of norms alongwith following information;

- 1. The export quantity of 100% Nylon Airbag Fabric is 43478 Kgs. and import qty. of Nylon Filament Yarn is 500000 Kgs. it generates more than 91% wastage. So, clarify whether import /export qty. is correct?
- 2. Also indicate the manufacturing process alongwith stage wise wastage. The case stands deferred for re-listing on 17.09.2020.

Case No.:2/10/84- ALC3/2019	Party Name: ABHITEX INTERNATIONAL,	Meet No/Date:17/84- ALC3/2019 11.03.2020	Status:Approved
HQ File	RLA File	Lic.No/Date:0510411645	
:01/84/050/00222/AM20/	:05/23/040/00194/AM20/	27.08.2019	

Decision: Committee considered the case as per agenda and noted that firm has submitted the hard copy of application. Committee went through the details submitted in this case and decided to ratify the norms for above said Adv. Authorization as per comments received from O/O DC(MSME) as under:

Export item	Qty.	Import item	Qty. Recommended
MEMORY FOAM BATH RUG CONSISTING 100% POLYESTER CORAL FLEECE FABRIC, 260 GSM, 100% POLYURETHANE FOAM, PVC RUG PAD 200 GSM, KNIT FABRIC 60 GSM AND	17135 Nos.	FABRIC FOR FOAM RUG CONSISTING 100% POLYESTER CORAL FLEECE FABRIC 260 GSM, 100% POLYURETHANE FOAM, PVC RUG PAD 200 GSM & KNIT FABRIC 60 GSM	6682 Sq. Mtr. @ 0.39Sq. Mtrs/Pc. Including 3% wastage
BINDING TAPE (SIZE: 20 X 30 INCHES)		Binding Tape on subject to compliance of other usual con-	2083 Sq. Mtrs. @ 0.12 sq. Mtrs/Poincluding 2% wastage

RA concerned may take necessary action subject to compliance of other usual conditions.

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Case No.:9/10/84-ALC3/2019	Party Name: MIRA EXIM LIMITED		Status: Rejected
HQ File	RLA File	Lic.No/Date:0510411653	-
:01/84/050/00229/AM20/	:05/24/040/00305/AM20/	28.08.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm was asked with final reminder on dated 20.02.2020 to furnish the complete sets of application, CAD/Image and measurement chart. Reply is not received so far, Committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:10/10/84- ALC3/2019	Party Name: AMRIT EXPORTS PVT. LTD.	1	Status: Approved
HQ File	RLA File	Lic.No/Date:0210209394	,
:01/84/050/00230/AM20/	:02/24/040/00079/AM20/	28.08.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as per comments received from O/o DC(MSME) vide e-mail as under:

Export item	Export Qty.	Import item	Qty recommended
Knitted Sweat Shirt made of polyester knitted fabric, GSM 300±10%	1500 Nos.	Knitted fabric of polyester, GSM 300±10%	3600 sq. meters @2.40 sq. Mtrs./pc
		Tape HV, 2.5 Cms. width	12000 Mtrs. @8 Mtrs/pc
		Zipper	not allowed
		Thread	1200000. Meters
Knitted Vest made of polyester knitted fabric,	3500 Nos.	Knitted fabric of polyester, GSM 300±10%	4690 sq. meters @1.34 sq. Mtrs./pc
GSM 300±10%	İ	Tape HV, 2.5 Cms. width	42000 Mtrs. @12 Mtrs/pc
		Zipper	6000 nos.
		Thread	450000. Meters

RA concerned may take necessary action subject to compliance of other usual conditions.

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	Case No.:11/10/84- ALC3/2019	Party Name: MODELAMA EXPORTS PVT LTD.	i	Status:Deffered and Re-indexed
60	HQ File :01/84/050/00231/AM20/		Lic.No/Date:0510411665 28.08.2019	Defer Date:17.09.2020

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to send a reminder to the firm to furnish the measurement chart of export product alongwith earlier information sought, for fixation of norms.

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The case stands deferred for re-listing on 17.09.2020.

	Case No.:12/10/84- ALC3/2019	Party Name: ASHUTOSH FIBRE PVT. LTD.		Status:Deffered and Re-indexed	
	HQ File :01/84/050/00232/AM20/	RLA File :08/24/040/00166/AM20/	Lic.No/Date:0810146062 29.08.2019	Defer Date:17.09.2020	
- Bosses	Decision: Committee considered the case as per agenda and decided to send a reminder to the firm to furnish the hard copy of the application for fixation of norms. The case stands deferred for re-listing on 17.09.2020.				

- 1	Case No.:13/10/84- ALC3/2019		y Name: Gl IA PVT.LT	RI ALLESET ΓD.		No/Date:17/84- 5/2019 .2020	Status: Approved		
- 1	HQ File :01/84/050/00233/AM20/	1	File 94/040/003	04/AM20/	Lic.N 29.08	o/Date:0310831292 .2019			
52 1	Decision: Committee consideto ratify the norms for the about DC(MSME) vide e-mail and a second control of the	ove adv	ance author						
	Export item		Export Qty.	Import item		Qty recommended			
	Surgical Gown, size	-XL.	81509 Nos.	Nonwoven S Fabric.	MS	260829 sq. Mtrs. @3 Mtrs/pc.	.20 sq.		

,	Case No.:14/10/84- ALC3/2019		Party Name INDIA PV	e: GRI ALLESET T.LTD.	Meet No/ ALC3/20 11.03.202	19	Status: Approved		
	Q File 1/84/05	0/00234/AM20/	RLA File :03/94/040/	/00305/AM20/	Lic.No/D 29.08.201	ate:0310831294 9			
63 to	ratify th	: Committee considers the norms for the ab (E) vide e-mail a	ove advance ai	as per agenda along uthorization as per	g with other comments i	other relevant papers and decided onto received from O/O			
		Export item	Export Qty.	Import item		Qty recommende	d		
		Surgical Gown, size-L.	98847 Nos.	Nonwoven SMS I	Fabric.	266887 sq. Mtrs. sq. Mtrs/pc.	@2.70		

64	Case No.:16/10/84- ALC3/2019	Party Name: G.S. EXPORTS	1	Status: Approved
	HQ File :01/84/050/00236/AM20/	RLA File :33/24/040/00019/AM20/	Lic.No/Date:3310030580 30.08.2019	

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Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and noted that the representative had appeared before NC by video conferencing on 30.06.2020 and explained their case. Committee asked the firm to furnish the stage wise wastage and manufacturing process. Firm has submitted the required information by email dated 08.07.202. After detailed deliberation committee decided to ratify the norms for the above advance authorization as under:

Export item	Qty.	Import item	Qty. Recommended
100% POLYESTER BATHMAT/ 100% POLYESTER RUGS	20200.00 K.G.	POLYESTER YARN	21614.00 K.G.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:17/10/84- ALC3/2019	Party Name: G.S. EXPORTS		Status: Approved
HQ File :01/84/050/00237/AM20/	RLA File :33/24/040/00020/AM20/	Lic.No/Date:3310030581-30.08.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and noted that the representative had appeared before NC by video conferencing on 30.06.2020 and explained their case. Committee asked the firm to furnish the stage wise wastage and manufacturing process. Firm has submitted the required information by email dated 08.07.202. After detailed deliberation committee decided to ratify the norms for the above advance authorization as under:

i	Export item		Qty.	Import item		Qty. Recommended
	100% PC	LYESTER	5258.300 K.G.	100%	POLYESTER	
	BATHMAT/100%			KNITTED		5469.00 K.G.
	POLYESTER RUGS	3		FABRIC		

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:19/10/84-	Party Name: SPUNWEB	- ····································	Status:
ALC3/2019	NONWOVEN PVT.LTD		Approved
HQ File	RLA File	Lic.No/Date:2410042848	
66 :01/84/050/00239/AM20/	:24/24/040/00026/AM20/	30.08.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and noted, that firm has submitted the application copy through email dated 26.06.2020. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

1	Case No.:20/10/84- ALC3/2019	Party Name: AMBIKA COTTON MILLS LIMITED,	Meet No/Date:17/84- ALC3/2019 11.03.2020	Status:Approved
1	HQ File :01/84/050/00240/AM20/	RLA File :32/24/040/00044/AM20/	Lic.No/Date:3210079089 30.08.2019	
	Decision: Committee cons	idered the case as per agend	la along with other relevan	nt papers and noted

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's reply received and sent to O/o DC(MSME).

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O/o DC(MSME)	on e-mail, the ratified norms of above said Adv		
Qty.	Import Item	Qty. Recommended	
41787.20 Kgs	Lenzing TM Viscose staple Fibre/Modal Micro bright raw white fibre 1.0 dtex/34 mm.		
	Qty.	Qty. Import Item 41787.20 Kgs Lenzing TM Viscosc staple Fibre/Modal Micro bright raw	

	Case No.:23/10/84- ALC3/2019	Party Name: RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	1	Status:Deffered and Re-indexed
If X	HQ File	RLA File	Lic.No/Date:0510411721	Defer
	:01/84/050/00243/AM20/	:05/24/040/00322/AM20/	03.09.2019	Date:17.09.2020

Decision Committee considered the case as per agenda and other relevant papers and noted that firm was asked on dated 20.02.2020 to furnish the requisite information. Firm's reply received. Committee decided to send the representation to DPIIT for their comments.

The case stands deferred for re-listing on 17.09.2020.

	ALC3/2019	1 -		Status:Deffered and Re-indexed
69	HQ File :01/84/050/00244/AM20/		Lic.No/Date:0210209416 04.09.2019	Defer Date:17.09.2020

Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the "net content of input in export product together with manufacturing process and stage wise wastage".

The case stands deferred for re-listing on 17.09.2020.

	Party Name: RAINBOW FABPACK LLP		Status:Deffered and Re-indexed
70	RLA File :24/24/040/00023/AM20/	Lic.No/Date:2410042849 04.09.2019	Defer Date:17.09.2020:

Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a final reminder to the firm to furnish the complete two set of application for fixation of norms.

The case stands deferred for re-listing on 17.09.2020

	ALC3/2019	GLÓBAL PRIVATE		Status:Deffered and Re-indexed
	(Lic.No/Date:0510411753 05.09.2019	Defer Date:17.09.2020
			<u></u>	د

Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a final reminder to the firm to furnish the complete two set of application, CAD, Image/sketch,

measurement chart for fixation of norms.

The case stands deferred for re-listing on 17.09.2020.

	Case No.:4/11/84- ALC3/2019	Party Name: AMARYLLIS HEALTHCARE PRIVATE LIMITED	L.	Status:Deffered and Re-indexed
£ .	HQ File	1	Lic.No/Date:0710115387	Defer
72	:01/84/050/00251/AM20/	:07/24/040/00112/AM20/	05.09.2019	Date:17.09.2020
	Decision: Committee consideration	dered the case as per agenda a	long with other relevant p	apers and decided:

Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the CAD, Image/sketch and measurement chart of export product for fixation of norms.

The case stands deferred for re-listing on 17.09.2020.

	Party Name: DAS STYLE PVT.LTD.		Status:Deffered and Re-indexed
	<u>!</u>	Lic.No/Date:0210209424 06.09.2019	Defer Date:17.09.2020

Decision: Committee considered the case as per agenda and other relevant papers and noted that case pertains to DPIIT and decided to send a reminder to the firm to furnish the following information:

- 1. Complete calculation for requirement of imported and indigenous items for the manufacture of export product (separately for each item) duly certified by Chartered Engineer.
- 2. Complete details of import items, with specification indicating location in the drawing/design/layout of the bag with its application.
- 3. To give unit of measurement of import items in Sq. Mtr. or alternatively to give width (with calculation for import requirement).

The case stands deferred for re-listing on 17.09.2020.

	ALC3/2019	[· · · · · · · · · · · · · · · · · · ·		Status: Approved
74	1.4		Lic.No/Date:3410045429 09.09.2019	

Decision: Committee considered the case as per agenda and other relevant papers and noted that case pertains to DPIIT and decided to ratify the norms on repeat basis of Adv. Authorisation no-3410045032.

RA concerned may take necessary action subject to compliance of other usual conditions.

1	Case No.:7/11/84- ALC3/2019	Party Name: GLOBAL ATTIRE PRIVATE LIMITED		Status:Deffered and Re-indexed
1	HQ File	RLA File	Lic.No/Date:3210079107-	Defer
	:01/84/050/00254/AM20/	:32/24/040/00049/AM20/	12.09.2019	Date:17.09.2020

Decision: Committee considered the case as per agenda. Committee noted that firm was asked on dated 19.06.2019 to furnish the complete two sets of application for fixation of adhoc norms. No reply

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received. Committee decided to send a final reminder to the firm alongwith furnish the net content of each input in export product, manufacturing process and stage wise wastages.

The case stands deferred for re-listing on 17.09.2020.

Case No.:8/11/84- ALC3/2019	Party Name: AMBIKA COTTON MILLS LIMITED	Meet No/Date:17/84- ALC3/2019 11.03.2020	Status:Approved
HQ File	RLA File	Lic.No/Date:3210079103	
:01/84/050/00255/AM20/	:32/24/040/00048/AM20/	12.09.2019	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that firm is manufacturing fabric from staple fibre and weight of input and export is same which is technically incorrect. The representative had appeared before NC on 30.06.2020 through VC. NC decided to ask the representative to submit the details of all contents of inputs in making of export product. Firm's reply received and sent to O/o DC(MSME)

As per comments received from O/o DC(MSME) on e-mail dated 21.08.2020 the ratified norms are as under:

Export item	Qty.	Import item	Qty. Recommended
Knitted Fabric made out of	42298.71	Lenzing TM Viscose staple Fibre/Modal	41590.20 Kgs.
95% Viscose/ Modal with	Kgs.	Micro bright raw white fibre 1.0 dtex/34	
5% Elastomeric Yarn.		mm.	

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:9/11/84- ALC3/2019	Party Name: TANGERINE DESIGN PVT. LTD.		Status:Deffered and Re-indexed
HQ File	i	Lic.No/Date:0510411817	Defer
:01/84/050/00256/AM20/		12.09.2019	Date:17.09.2020

Decision: Committee considered the case as per agenda and other relevant papers and decided to send a reminder to the firm to furnish the following information:

- 1. To give net content of each import input in the export product.
- 2. Complete calculation for requirement of raw material/inputs indicating separately with justification for wastage claimed.
- 3. Specification of import item from 13, 15 to 19.

The case stands deferred for re-listing on 17.09.2020.

	Case No.:11/11/84- ALC3/2019	Party Name: GAINUP INDUSTRIES INDIA PRIVATE LIMITED	1	Status:Deffered and Re-indexed	
78	HQ File :01/84/050/00258/AM20/	RLA File :35/24/040/00021/AM20/	Lic.No/Date:3510045601 16.09.2019	Defer Date:17.09.2020	
	Decision: Committee considered the case as per agenda and other relevant papers and decided to send a final reminder to the firm to furnish the quantity of inputs and export product in Kgs.				

Decision: Committee considered the case as per agenda and other relevant papers and decided to send a final reminder to the firm to furnish the quantity of inputs and export product in Kgs. The case stands deferred for re-listing on 17.09.2020.

	Case No.:17/11/84-	Party Name: PEE AAA	Meet No/Date:17/84-	Status:Approved
79	ALC3/2019	IMPEX,	ALC3/2019	`
			11.03.2020	

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HQ File	RLA File	Lic.No/Date:3210079111	
:01/84/050/00264/AM20/	20/04/04/04/05/05/05/05/05/05/05/05/05/05/05/05/05/	18.09.2019	

Decision: Committee considered the case as per agenda and other relevant papers and noted that firm has submitted their reply on dated 06.07.2020 alongwith amendment sheet issued by RA, Coimbatore. Committee decided to ratify the norms the norms of above said Adv. Authorization as per amendment sheet and comments received dated 14.08.2020 from O/O DC(MSMF) as under:

S. No.	 	Qty.	Import item	Qty. Recommended
1.	100% LINEN BEAD SPREAD	203.490 Kgs.	LINEN YARN	3204.97 Kgs.
2.	100% LINEN THROW	203.490 Kgs.	7	
3.	100% LINEN BEDVALANCE	203.490 Kgs.	1	
4.	100% LINEN BEDSET	203.490 Kgs.	7	
5.	100% LINEN BEDCOVER	203.490 Kgs.]	1
6.	100% LINEN PILLOWCASE	203.490 Kgs.	1	
7.	100% LINEN CURTAIN	203.490 Kgs.	1	
8.	100% LINEN RUNNER	203.490 Kgs.	7	
9.	100% LINEN PLACEMAT	203.490 Kgs.	7	
10.	100% LINEN TABLE CLOTH	203.490 Kgs.	7	
11.	100% LINEN TABLE CLOTH		1	
12.	100% LINEN NAPKIN	203.490 Kgs.	7	
13.	100% LINEN KICHEN TOWEL	203.490 Kgs.	1	
14.	100% LINEN APRON	203.490 Kgs.	1	
15.	100% LINEN CUCHION COVER	203.490 Kgs.	1	
16.	50% LINEN 50% COTTON	203.490 Kgs.	LINEN YARN	1602.48 Kgs.
	BEDSPREAD			1
17.	50% LINEN 50% COTTON THROW	203.490 Kgs.	1	
18.	50% LINEN 50% COTTON	203.490 Kgs.		
	BEDVALANCE			
19.	50% LINEN 50% COTTON BEDSET	203.490 Kgs.	1	
20.	50% LINEN 50% COTTON	203.490 Kgs.	1	
	BEDCOVER	Ì		
21.	50% LINEN 50% COTTON PILOW	203.490 Kgs.	1	
	CASE			
22.	50% LINEN 50% COTTON CURTAIN	203.490 Kgs.	1	
23.	50% LINEN 50% COTTON RUNNER	203,490 Kgs.	1	
24.	50% LINEN 50% COTTON	203.490 Kgs.]	
	PLACEMAT	_		
25.	50% LINEN 50% COTTON TABLE	203.490 Kgs.		
	CLOTH			
26.	50% LINEN 50% COTTON CUSHION	203.490 Kgs.]	
27.	50% LINEN 50% COTTON NAPKIN	203.490 Kgs.		
28	50% LINEN 50% COTTON KICHEN	203.490 Kgs.]	
	TOWEL		j	
29.	50% LINEN 50% COTTON APRON	203.490 Kgs.]	
30	50% LINEN 50% COTTON CUSHION	203.490 Kgs.		
	COVER			

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:19/11/84- ALC3/2019	Party Name: HRITIK EXIM	,	Status:Deffered and Re-indexed	
80	HQ File :01/84/050/00266/AM20/	RLA File :26/24/040/00007/AM20/	Lic.No/Date:2610012882 19.09.2019	Defer Date: 17.09.2020	
	Decision: Committee considered the case as per agenda. NC noted that the firm was asked on 19.06.2020 to furnish the following information:				

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- Manufacturing process
- Stagewise wastage for processing the Human Hair
- 3. Justification for requested quantities of Hair Care Conditioner, Hair Dyer's and Hair Color Cream and Hair Developer along with the justification for their use in processing.
- Complete two sets of application for fixation of adhoc norms.

Reply is not received so far. NC decided to send a final reminder to the firm.

The case stands deferred for re-listing on 17.09.2020.

	Case No.:20/11/84- ALC3/2019	Party Name: FLOOR DÉCOR		Status:Deffered and Re-indexed
1	HQ File :01/84/050/00267/AM20/	RLA File :35/24/040/00022/AM20/	Lic.No/Date:3510045603 20.09.2019	Defer Date:17.09.2020
		dered the case as per agenda a		

The case stands deferred for re-listing on 17.09.2020.

Case No.:22/11/84-	Party Name: ASHUTOSH		Status:Deffered
ALC3/2019	FIBRE PVT. LTD.		and Re-indexed
HQ File	RLA File	Lic.No/Date:0810146221	Defer
:01/84/050/00269/AM20/	:08/24/040/00165/AM20/	23.09.2019	Date:17.09.2020

- 82 Decision: Committee considered the case as per agenda and decided to send a final reminder to the firm to furnish the following information:
 - 1. Net content of each import item i.e. Para Aramid, Acrylic Staple Fibre and Viscose Staple Fibre in the export Product in kgs.
 - 2. Manufacturing process and stagewise wastage for each input
 - 3. Complete two sets of application for fixation of adhoc norms.

The case stands deferred for re-listing on 17.09.2020.

Case No.:4/14/84- ALC3/2019	Party Name: PARVEEN WOOLLEN & SPINNING MILLS		Status: Rejected
HQ File	RLA File	Lic.No/Date:3310030609	_
:01/84/050/00320/AM20/	:33/24/040/00022/AM20/	24.10.2019	

⁸³ | Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked to appear for PH before NC. Committee observed that firm was also appeared for PH on dated 05.03.2020 for similar import /Export items (Authorization no-3310030531) and their case was rejected because the representative was not able to explain properly with justification. Based on that decision, committee decided to reject the present case without allowing the firm for PH. RA concerned may take necessary action subject to compliance of other usual conditions.

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	Case No.:1/14/84-	Party Name: KORRUN	Meet No/Date:17/84-	Status:Deffered
84	ALC3/2019	INDIA PVT LTD	ALC3/2019	and Re-indexed:
			11.03.2020	



HQ File	RLA File	Lic.No/Date:0710115612	Defer
:01/84/050/00317/AM20/	:07/24/040/00160/AM20/	28.10.2019	Date:17.09.2020

Decision: Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT. Committee and went through the details submitted in this case and decided to ask the firm to furnish the following information:

- 1. Net import content in the Export product indicating number of accessories in each of Export item.
- 2. Complete calculation for requirement of each input for manufacturing the Export item.
- 3. Details of application/ function of component in the Export item.

The case stands deferred for re-listing on 17.09.2020.

Case No.:2/14/84-	Party Name: KORRUN	1	Status:Deffered
ALC3/2019	INDIA PVT LTD		and Re-indexed
HQ File	RLA File	Lic.No/Date:0710115613	Defer
:01/84/050/00318/AM20/	:07/24/040/00161/AM20/	28.10.2019	Date:17.09.2020

85 Decision: Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT. Committee and went through the details submitted in this case and decided to ask the firm to furnish the following information:

- 1. Net import content in the Export product indicating number of accessories in each of Export item.
- 2. Complete calculation for requirement of each input for manufacturing the Export item.
- 3. Details of application/function of component in the Export item.

The case stands deferred for re-listing on 17.09.2020.

Case No.:3/14/84-	Party Name: KORRUN		Status:Deffered
ALC3/2019	INDIA PVT LTD		and Re-indexed
HQ File	RLA File	Lic.No/Date:0710115614	Defer
:01/84/050/00319/AM20/	:07/24/040/00159/AM20/	28.10.2019	Date:17.09.2020

Decision: Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT. Committee and went through the details submitted in this case and decided to ask the firm to furnish the following information:

- 1. Net import content in the Export product indicating number of accessories in each of Export item.
- 2. Complete calculation for requirement of each input for manufacturing the Export item.
- 3. Details of application/ function of component in the Export item.

The case stands deferred for re-listing on 17.09.2020.

87	ALC3/2019	Party Name: PALLAVA TEXTILES PRIVATE LIMITED,		Status:Deffered and Re-indexed	
	\	RLA File :32/24/040/00063/AM20/	Lic.No/Date:3210079186 29.10.2019	Defer Date:17.09.2020	
	Decision: Committee considered the case as per agenda and other relevant papers and noted that firm has submitted their reply on dated 04.03.2020. Committee went through the details submitted in this				

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case and decided to ask the firm to furnish the following:

- 1. Process flow chart with stagewise wastage.
- 2. The export product is blended yarn containing cotton & other manmade fibre. However the content of cotton (148148 kgs) in both the Export Products is equivalent to total quantity of export (148148 kgs), which does not indicate the weight of other manmade fibres being the blended yarn as export product. Where the other fibres are accounted for? Please clarify.

The case stands deferred for re-listing on 17.09.2020.

	Case No.:10/14/84- ALC3/2019	Party Name: MATRIX CLOTHING PVT. LTD.		Status:Deffered and Re-indexed
88	HQ File	RLA File	Lic.No/Date:0510412305	Defer
	:01/84/050/00326/AM20/	:05/24/040/00424/AM20/	31.10.2019	Date:17.09.2020

Decision: Committee considered the case as per agenda and other relevant papers and noted that firm was asked on dated 21.02.2020 to furnish the CAD, Image and measurement chart of the export product. Firm's reply not received so far. Committee decided to send a reminder to the firm. The case stands deferred for re-listing on 17.09.2020.

Case No.:11/14/84-	Party Name: RADNIK		Status:
ALC3/2019	EXPORTS		Approved
HQ File	RLA File	Lic.No/Date:0510412306	
:01/84/050/00327/AM20/	:05/24/040/00430/AM20/	31.10.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as per comments received from O/O DC(MSME) vide e-mail as under:

Export item	Export Qty.	Import item	Qty recommended
Ladies' Trousers manufactured of 42% Viscose, 33% Linen and 25% Lyocell woven dyed Fabric, GSM-105±10%. (Style SC Hilma Trousers)	2400 Nos.	42% Viscose, 33% Linen and 25% Lyocell woven dyed Fabric, GSM-105±10%.	6096 sq. meters @2.54 sq. mtrs. /pc.
Ladies' Blazer manufactured of 42% Viscose, 33% Linen and 25% Lyocell woven dyed Fabric, GSM-105±10%. (Style SC Nan Blazer)	180 Nos.	42% Viscose, 33% Linen and 25% Lyocell woven dyed Fabric, GSM-105±10%.	607 sq. meters @3.37 sq. mtrs. /pc.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:13/14/84- ALC3/2019	Party Name: GOLITE INDUSTRIES	1	Status:Deffered and Re-indexed
90	HQ File	RLA File	Lic.No/Date:0510412315	Defer
	:01/84/050/00329/AM20/	:05/23/040/00300/AM20/	31.10.2019	Date:17.09.2020

Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm to furnish the hard copy of application for fixation of norms. The case stands deferred for re-listing on 17.09.2020.

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	Case No.:16/14/84- ALC3/2019	Party Name: ENVOGUE WOODWORKING PVT LTD	1	Status:Deffered and Re-indexed	
1	HQ File :01/84/050/00332/AM20/	RLA File :05/23/040/00297/AM20/	Lic.No/Date:0510412332 01.11.2019	Defer Date:17.09.2020	
Decision: Committee considered the case as per agenda and other relevant papers and decided to see a reminder to the firm to furnish the weight of each export product in kgs without filling and contents of imported knitted fabrics in each export product. The case stands deferred for re-listing on 17.09.2020.					

Case No.:17/14/84- ALC3/2019	Party Name: ASHOKA TESSILES	1	Status:Deffered and Re-indexed		
HQ File :01/84/050/00333/AM20/	RLA File :05/23/040/00302/AM20/	Lic.No/Date:0510412335-01.11.2019	Defer Date:17.09.2020		
Decision: Committee considered the case as per agenda and other relevant papers and noted that firm has submitted their reply on dated 01.06.2020. Committee decided to refer the case to O/O DC(MSME) for their comments. The case stands deferred for re-listing on 17.09.2020.					

Q File 1/84/050/00334/AM20/ ecision: Committee constrough the details submi	sidered the	040/0009 case as p			ant pape	ers and went
						ers and went
thorization as under:			· · · · · · · · · · · · · · · · · · ·	atify the norms for	1	ove advance
aport nom	Q.y.	5.110.	impore nom			nmended
RO-20 SYNTHETIC OOF	300000.00	1.			20475	0.0 K.G.
UNDERLAYMENT- PP NONWOVEN FABRIC LAMINATED / COATED		2.	lamination / co	ating		0.0 K.G. pplied)
RONGAC	horization as under: xport item RO-20 SYNTHETIC DOF NDERLAYMENT- PP DNWOVEN ABRIC LAMINATED / DATED	horization as under: xport item Qty. RO-20 SYNTHETIC DOF NDERLAYMENT- PP DNWOVEN ABRIC LAMINATED / DATED	horization as under: xport item Qty. S. No. RO-20 SYNTHETIC DOF NDERLAYMENT- PP ONWOVEN ABRIC LAMINATED / DATED CONTROL OF CONTRO	horization as under: RO-20 SYNTHETIC DOF NDERLAYMENT- PP ONWOVEN ABRIC LAMINATED / DATED RO-20 SYNTHETIC 300000.00	horization as under: Xport item	RO-20 SYNTHETIC DOF NDERLAYMENT- PP ONWOVEN ABRIC LAMINATED / S. No. Import item Qty. Recom 20475 S. No. Import item Qty. Recom 20475 The properties of Polypropylene Granules Grade-H350FG Grade-H350FG (As A) Consider H030SG (As A)

94	Case No.:21/14/84- ALC3/2019	Party Name: MODELAMA EXPORTS PVT LTD.		Status:Deffered and Re-indexed	
	HQ File :01/84/050/00337/AM20/		Lic.No/Date:0510412375 05.11.2019	Defer Date:17.09.2020	
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm for furnishes the CAD, Image and measurement chart.				

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The case stands deferred for re-listing on 17.09.2020.

Case No.:25/14/84- ALC3/2019	Party Name: REINFORCED EARTH INDIA PRIVATE LIMITED		Status:Deffered and Re-indexed
HQ File	RLA File	Lic.No/Date:0510412399	Defer
:01/84/050/00341/AM20/	:05/24/040/00354/AM20/	06.11.2019	Date:17.09.2020

- Decision: Committee considered the case as per agenda and decided to send a reminder to the firm to furnish the following information:
 - 1. Two sets of application for ratification of norms.
 - 2. Net contents of import item in export product.
 - 3. Net content of coating material in export product.
 - 4. Indicate complete manufacturing process along with stage wise wastage with justification.

The case stands deferred for re-listing on 17.09.2020.

1	Case No.:26/14/84- ALC3/2019	Party Name: WEAR WELL INDIA PVT. LTD.,	•1	Status:Deffered and Re-indexed
	HQ File	RLA File	Lic.No/Date:0510412426	Defer
96	:01/84/050/00342/AM20/	:05/24/040/00447/AM20/	08.11.2019	Date:17.09.2020

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and noted that firm has furnished their reply. Committee decided to defer the case for examination.

The case stands deferred for re-listing on 17.09.2020.

Case No.:27/14/84- ALC3/2019	Party Name: KARAN LETEX LTD	Meet No/Date:17/84- ALC3/2019 11.03.2020	Status:Approved
HQ File	RLA File	Lic.No/Date:0610039334	
:01/84/050/00343/AM20/	:06/24/040/00059/AM20/	08.11.2019	

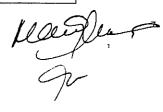
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has submitted their reply on dated 30.06.2020. Committee went through the details submitted

97 in this case and decided to ratify the norms as under:

Export item	Qty.	Import item	Qty. Recommended
MENS/LADIES RIDING BREECHES OF KNITTED FABRIC (The contents of imported KNITTED FABRIC should not be less than 25163.93 Kg. in the export product)	50000 Nos.	94489.00 SQ. METER OF KNITTED FABRIC CONTAINING WEIGHT 5% OR MORE OF ELASTOMERIC YARN GSM 200 to 450 GSM +/- 10% (T.C KNITTED FABRIC)	

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:28/14/84-	Party Name: KARAN	Meet No/Date: 17/84-	Status:Approved
98	ALC3/2019	LETEX LTD	ALC3/2019	
		11 Maria	11.03.2020	





HQ File :01/84/050/00344/AM20/	RLA File :06/24/040/00060/AM20/	Lic.No/Date:0610039335	
Decision: Committee cons	idered the case as per agence	la along with other relevant	papers and noted

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has submitted their reply on dated 30.06.2020. Committee went through the details submitted in this case and decided to ratify the norms as under:

Export item	Qty.	Import item	Qty. Recommended
MENS/LADIES RIDING	30000	57453.00 SQ. METER OF BONDED	18660.0 K.G.
BREECHES OF BONDED	Nos.	KNITTED FABRIC	(As Applied)
KNITTED FABRIC		CONTAINING WEIGHT 5% OR MORE	
(The contents of imported		OF	į:
BONDED KNITTED FABRIC		ELASTOMERIC YARN	
should not be less than		GSM 200 TO 450 GSM +/- 10% (T.C	
15295.08 Kg. in the export		BONDED	
product)		KNITTED FABRIC)	

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:31/14/84- ALC3/2019	Party Name: FREUDENBERG PERFORMANCE MATERIALS INDIA PVT LTD	•	Status:Deffered and Re-indexed
HQ File	RLA File	Lic.No/Date:0410166256	Defer
:01/84/050/00347/AM20/	:04/24/040/00123/AM20/		Date:17.09.2020

Decision: Committee considered the case as per agenda and noted that firm was asked on dated 21.02.2020 to furnish the following information:

- 1. Manufacturing process of making 90 cms width fusible interlining from 179 cms width interlining and stagewise wastage.
- 2. Total wastage claimed and justification for the same
- 3. Two sets of application for ratification of norms

Firm's reply received on dated 24.02.2020. Committee went through the details submitted in this case and observed that firm has submitted incomplete reply. NC decided to send a reminder to the firm for furnish the complete set of application for ratification of norms.

The case stands deferred for re-listing on 17.09.2020.

Case No.:32/14/84- ALC3/2019		li -	Status:Deffered and Re-indexed
HQ File	RLA File	Lic.No/Date:3410045597	Defer
:01/84/050/00348/AM20/	:34/24/040/00230/AM20/	11.11.2019	Date:17.09,2020

Decision: Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT. Committee went through the details submitted in this case and decided to defer the case for examination.

The case stands deferred for re-listing on 17.09.2020.

I		Party Name: KORRUN INDIA PVT LTD	• · • • · · · · · · · · · · · · · · · ·	Status:Deffered and Re-indexed
	HQ File	RLA File	Lic.No/Date:0710115670	Defer

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- 1				
- 1	:01/84/050/00349/AM20/	:07/24/040/00172/AM20/	110 11 0010	
ı	.U1/04/UJV/UUJ49/AIVLZU/ 1	::U7/Z4/U4U/U01-/Z/AIMIZ0/	11 (1 7019	Date:17.09.2020
i			{13,11,2017	Date.1 .07.2020

Decision: Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT. Committee and went through the details submitted in this case and decided to ask the firm to furnish the following information:

- 1. Net import content in the Export product indicating number of accessories in each of Export item.
- 2. Complete calculation for requirement of each input for manufacturing the Export item.
- 3. Details of application/ function of component in the Export item.

The case stands deferred for re-listing on 17.09.2020.

Case No.:34/14/84-	Party Name: KORRUN	i	Status:Deffered
ALC3/2019	INDIA PVT LTD		and Re-indexed
HQ File	RLA File	Lic.No/Date:0710115671	Defer
:01/84/050/00350/AM20/	:07/24/040/00173/AM20/	13.11.2019	Date:17.09.2020

Decision: Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT. Committee and went through the details submitted in this case and decided to ask the firm to furnish the following information:

- 1. Net import content in the Export product indicating number of accessories in each of Export item.
- 2. Complete calculation for requirement of each input for manufacturing the Export item.
- 3. Details of application/ function of component in the Export item.

The case stands deferred for re-listing on 17.09.2020.

Case No.:38/14/84- ALC3/2019	Party Name: REAL KNIT FASHION		Status: Approved
HQ File	RLA File	Lic.No/Date:3210079224	
:01/84/050/00354/AM20/	:32/24/040/00071/AM20/	13.11.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as per comments received from O/O DC(MSME) vide e-mail as under:

Export item	Export Qty.	Import item	Qty recommended
100% Polyester woven Men's Full-zip Long Sleeve Hoodie Jacket.	11208 Nos.	100% polyester woven fabric, GSM 95±10%	24882 sq. Meters @2.22 sq. Mtrs./pc.
		100% polyester woven fabric, GSM 55±10%	22640 Sq. Mtrs. @2.02 Sq. Mtrs/pc.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:37/14/84- ALC3/2019	Party Name: MIRA EXIM LIMITED		Status:Deffered and Re-indexed
HQ File	RLA File	Lic.No/Date:0510412474	Defer
:01/84/050/00353/AM20/	:05/24/040/00477/AM20/	14.11.2019	Date:17.09.2020

Margher J **Decision:** Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm to furnish the CAD, Image and measurement chart of export product. The case stands deferred for re-listing on 17.09.2020.

1	Case No.:1/15/84- ALC3/2019	Party Name: AGAMYA PACKAGING SOLUTIONS PRIVATE LIMITED	1	Status:Deffered and Re-indexed
1	HQ File :01/84/050/00355/AM20/	RLA File :07/24/040/00149/AM20/	Lic.No/Date:0710115685 14.11.2019	Defer Date:17.09.2020
I .	1	dered the case as per agenda	•	-

Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm to furnish the complete sets of application for ratification of norms. The case stands deferred for re-listing on 17.09.2020.

	ALC3/2019	INTERNATIONAL		Status:Deffered and Re-indexed
1107	1		Lic.No/Date:3310030613 15.11.2019	Defer Date:17.09.2020

Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm to furnish the complete sets of application for ratification of norms. The case stands deferred for re-listing on 17.09.2020.

Case No.:4/15/84- ALC3/2019	Party Name: DAKS INDIA INDUSTRIES PRIVATE LIMITED		Status: Approved
HQ File	RLA File	Lic.No/Date:0510412531	
:01/84/050/00358/AM20/	:05/23/040/00316/AM20/	18.11.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT. Firm has submitted their reply on dated 01.07.2020. Committee went through the details submitted in this case and decided to ratify the norms for the above advance authorization as under:

SI. No.	Export Item Name.	Qty
1	Backpack Bag - 100% Nylon Woven Non Dyed Fabric with 100% PU Woven Dyed Fabric, 100% Polyester Non Dyed Elastic, 100% PVC Non Dyed Piping	
2	Backpack Bag - 100% PU Woven Non Dyed Fabric	12822.000 Num.
3	Backpack Bag - 100% PU Woven Non Dyed Fabric	6000.000 Num.
4	Backpack Bag - 100% Nylon Woven Non Dyed Fabric with 100% PU Woven Non Dyed Fabric	8198.000 Num.

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SI. No. Import Item Name.		Qty. Recommended	
	100% Nylon Woven Non Dyed Fabric width 56" - 508 Gsm +-10%	1.0052 Sq. Mt/Sq. Mtr content in Export product	
2	100% PU Woven Dyed Fabric width 52" - 555 Gsm +-10%	1.029 Sq. Mt/Sq. Mtr content in	

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		Export product
3	100% PU Woven Non Dyed Fabric width 52" - 508 Gsm +-10%	1.049 Sq. Mt/Sq. Mtr content in Export product
4	100% PU Woven Non Dyed Fabric width 52" - 508 Gsm +-10%	1.0093 Sq. Mt/Sq. Mtr content in Export product
5	100% Polyester Woven Dyed Fabric width 56"- 203 Gsm +-10%	1.003 Sq. Mt/Sq. Mtr content in Export product
6	100% Polyester Non Dyed Elastic width 0.45" - 700Gsm +-10%	1.011 Sq. Mt/Sq. Mtr content in Export product
7	100% PVC Non Dyed Piping width 0.45" - 550Gsm +-10%	1.0033 Sq. Mt/Sq. Mtr content in Export product
8	100% PU Woven Non Dyed Fabric width 52" - 508Gsm +-10%	1.0296 Sq. Mt/Sq. Mtr content in Export product
9	100% PU Woven Non Dyed Fabric width 52" - 508Gsm +-10%	1.0324 Sq. Mt/Sq. Mtr content in Export product
10	100% Nylon Woven Non Dycd Fabric width 56" - 508 Gsm+-10%	1.0325 Sq. Mt/Sq. Mtr content in Export product
11_	100% Nylon Woven Non Dycd Fabric width 56" - 508 Gsm+-10%	1.0207 Sq. Mt/Sq. Mtr content in Export product
12	100% PU Woven Non Dyed Fabric width 52" - 508Gsm +-10%	1.0372 Sq. Mt/Sq. Mtr content in Export product
13	Nylon Webbing	1.028 Yard/yard content in export product(with relevant width)
14	Mctal Ring	Net to Net (With Relevant quality and size)
15	Metal Slider Buckle	Net to Net (With Relevant quality and size)
16	Metal Zipper Puller	Net to Net (With Relevant quality and size)
17	Metal Zipper Slider + Ring	Net to Net (With Relevant quality and size)
18	Metal Zipper Slider	Net to Net (With Relevant quality and size)
19	Nylon Zipper	Net to Net (With Relevant quality and size)
20	Plastic Zipper	Net to Net (With Relevant quality and size)
21	Edge Paint	140.0 K.G. (As applied)
22	Metal Logo	Net to Net (With Relevant quality and size)
23	Mctal Ring	Net to Net (With Relevant quality and size)
24	Mctal Ring	Net to Net (With Relevant quality and size)
25	Metal Slider Buckle	Not to Not (With Relevant quality and size)
26	Metal Zipper Puller	Net to Net (With Relevant quality and size)
27	Metal Zipper Slider + Ring	Net to Net (With Relevant quality and size)
28	Metal Zipper Slider	Net to Net (With Relevant quality and size)

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29	Nylon Zipper	Net to Net (With Relevant quality and size)
30	Metal Zipper	Net to Net (With Relevant quality and size)
31	Metal Chain	Net to Net (With Relevant quality and size)
32	Metal Dog Leash Hook	Net to Net (With Relevant quality and size)
33	Metal Ring	Net to Net (With Relevant quality and size)
34	Edge Paint	264.0 K.G. (As applied)
35	Nylon Webbing	1.0432 Yard/yard content in expor product(with relevant width)
36	Metal Logo	Net to Net (With Relevant quality and size)
37	Metal Ring	Net to Net (With Relevant quality and size)
38	Metal Ring	Net to Net (With Relevant quality and size)
39	Metal Buckle	Net to Net (With Relevant quality and size)
40	Metal Zipper Puller	Net to Net (With Relevant quality and size)
41	Metal Zipper Slider	Net to Net (With Relevant quality and size)
42	Nylon Zipper	Net to Net (With Relevant quality and size)
43	Plastic Zipper	Nct to Net (With Relevant quality and size)
44	Edge Paint	84.0 K.G.(As applied)

		EXPORTS,		Status:Deffered and Re-indexed
.1	HQ File :01/84/050/00359/AM20/	1	Lic.No/Date:3210079240, 19.11.2019	Defer Date:17.09.2020

Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm to furnish the complete sets of application alongwith CAD, sketch/image and measurement chart of export product for ratification of norms. The case stands deferred for re-listing on 17.09.2020.

110	Case No.:6/15/84- ALC3/2019	Party Name: JNG FOOTSTEP PRIVATE LIMITED	· 1	Status:Deffered and Re-indexed
	HQ File :01/84/050/00360/AM20/	RLA File :05/23/040/00289/AM20/	Lic.No/Date:0510412553 20.11.2019	Defer Date:17.09.2020
1	Decision: Committee considered the case as per agenda and other relevant papers and decided to			





send a reminder to the firm to furnish the following information:

- 1. Manufacturing process indicating stage wise wastage of each raw material (both imported and indigenous).
- 2. In Appendix 4Em, the requirement has been shown as 0.84758 Kg for unit product, whereas quantity asked for in Advance Authorisation is 1.15 kg per unit production. The same is to be clarified.
- 3. Production of export product vis-a-vis consumption of all the raw materials duly certified by Chattered Accountant for the last three years.
- 4. Whether complete foot wear will be made with only polyurethane prepolymer.

The case stands deferred for re-listing on 17.09.2020.

Case No.:7/15/84- ALC3/2019	Party Name: OM LEATHER ARTDECO (P) LTD.,		Status:Deffered and Re-indexed
HQ File	1	Lic.No/Date:0210209557	Defer
:01/84/050/00361/AM20/		21.11.2019	Date:17.09.2020

Decision: Committee considered the case as per agenda and other relevant papers and decided to send a reminder to the firm to furnish the following information:

- 1. To indicate import content of the input items separately in the each Export Item.
- 2. Complete calculation for requirement of raw materials both imported and indigenous for the manufacture of export product giving separately net content and wastage.
- 3. Specification for item No. 5, 11, 21, 22, 37, 39, 41, 56, 57, 60 and 65

The case stands deferred for re-listing on 17.09.2020.

Case No.:9/15/84- ALC3/2019	Party Name: S.K. SHOES AND BOOTS PVT. LTD.		Status:Deffered and Re-indexed
HQ File	RLA File	Lic.No/Date:0610039352	Defer
:01/84/050/00363/AM20/	:06/24/040/00066/AM20/	21.11.2019	Date:17.09.2020

Decision: Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT and decided to ask the firm to furnish the following information:

- 1. Whether these are half Boot or full boot. Compare with respective SION fixed in H B Procedure vol II
- 2. Net import content of each raw material in respective Export product.
- 3. Complete calculation for requirement of raw materials indicating separately wastage with justification.

The case stands deferred for re-listing on 17.09.2020.

1 .	Case No.:11/15/84- ALC3/2019	Party Name: JAYANTHI TEXTILE PRODUCTS		Status:Deffered and Re-indexed
	HQ File :01/84/050/00365/AM20/	RLA File :32/24/040/00080/AM20/	Lic.No/Date:3210079248 21.11.2019	Defer Date:17.09.2020
	Decision: Committee consi	dered the case as per agenda	along with other relevant p	apers and decided

Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm to furnish the complete sets of application for ratification of norms.

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The case stands deferred for re-listing on 17.09.2020.

Case No.:12/15/84-	Party Name: GAURAV		Status:
ALC3/2019	INTERNATIONAL		Approved
HQ File	RLA File	Lic.No/Date:0510412589	
:01/84/050/00366/AM20/	:05/23/040/00324/AM20/	21.11.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as per comments received from O/O. DC(MSME) vide e-mail as under:

Export item	Export Qty.	Import item	Qty recommended
Ladies' Jump Suit made of 100% Tencel Lyocell dyed woven Fabric, GSM- 158±10%. (Style no. 295805523001 long sleeve jumpsuit)	1398 Nos.	100% Tencel Lyocell dyed woven Fabric, GSM-158±10%.	7405 sq. meters @5.30 sq. mtrs. /pc.
Ladies' Jump Suit made of 100% Tencel Lyocell dyed woven Fabric, GSM- 158±10%. (Style no. 295806744001 long sleeve jumpsuit)	1475 Nos.	100% Tencel Lyocell dyed woven Fabric, GSM-158±10%.	7818 sq. meters @5.30 sq. mtrs. /pc.

RA concerned may take necessary action subject to compliance of other usual conditions.

WWW.	Case No.:15/15/84- ALC3/2019	INTERNATIONAL		Status: Surrendered
ļ	HQ File:01/84/050/00369/AM20/		Lic.No/Date:0510412606 22.11.2019	,

Decision: Committee considered the case as per agenda along with other relevant papers and noted that the firm has informed through mail dated 22.06.2020 that they have surrendered the Adv. Authorization to CLA, Delhi. After detailed deliberation committee decided to close the case. RA concerned may take necessary action subject to compliance of other usual conditions.

1	Case No.:16/15/84- ALC3/2019	Party Name: S.K. EXPORTS		Status:Deffered and Re-indexed
1 '	HQ File	RLA File	Lic.No/Date:0610039355	Defer
	:01/84/050/00370/AM20/	:06/24/040/00068/AM20/	25.11.2019	Date:17.09.2020

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and noted that firm has furnished the application copy. Committee decided to defer the case for examination.

The case stands deferred for re-listing on 17.09.2020.

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	Case No.:17/15/84- ALC3/2019	Party Name: RICHA & CO	1	Status: Surrendered
.1	HQ File :01/84/050/00371/AM20/	RLA File :05/24/040/00502/AM20/	Lic.No/Date:0510412618 25.11.2019	10 10 10 10 10 10 10 10 10 10 10 10 10 1

Decision: Committee considered the case as per agenda along with other relevant papers and noted that the firm has informed through letter dated 09.03.2020 that they have surrendered the Adv. Authorization to CLA, Delhi. After detailed deliberation committee decided to close the case. RA concerned may take necessary action subject to compliance of other usual conditions.

		Case No.:18/15/84- ALC3/2019	Party Name: GLOBAL ATTIRE PRIVATE LIMITED		Status:Deffered and Re-indexed
1	18	HQ File :01/84/050/00372/AM20/	RLA File :32/24/040/00082/AM20/	Lic.No/Date:3210079254 25.11.2019	Defer Date:17.09.2020

Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm to furnish the complete sets of application for ratification of norms. The case stands deferred for re-listing on 17.09.2020.

	Case No.:20/15/84- ALC3/2019	Party Name: S P APPARELS LIMITED	i e	Status:Deffered and Re-indexed
119	HQ File	RLA File	Lic.No/Date:3210079256	Defer
	:01/84/050/00374/AM20/	:32/24/040/00083/AM20/	26.11.2019	Date:17.09.2020

Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm to furnish the complete two sets of application for ratification of norms.

The case stands deferred for re-listing on 17.09.2020.

Case No.:21/15/84- ALC3/2019	 1	Status:Deffered and Re-indexed
HQ File	Lic.No/Date:0510412650	Defer
:01/84/050/00375/AM20/	26.11.2019	Date:17.09.2020

Decision: Committee considered the case as per agenda alongwith other relevant paper and decided to send a reminder to the firm to furnish the following information:

- 1. To give net import content of each input in the export product.
- 2. Complete calculation for requirement of raw material/input indicating separately wastage with justification.
- 3. Specification of import item from 13, 15 to 19.

The case stands deferred for re-listing on 17.09.2020.

	Case No.:27/15/84-	Party Name: RICHA &	Meet No/Date:17/84-	Status:Approved
121	ALC3/2019	CO	ALC3/2019	
:			11.03.2020	

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HQ File :01/84/050/00381/AM20/		Lic.No/Date:0510412680 28.11.2019			
Decision: Committee considered the case as per agenda along with other relevant papers and went through the					

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and noted that firm has furnished the application copy. Committee decided to ratify the norms as per O/O DC(MSME) comments as under

S. No.	Export item	Qty.	Import item	Qty. Recommended
1.	LADIES TROUSER MADE OF 100% LINEN DYED WOVEN FABRIC GSM 150+/- 10% STYLE NO. CN432633MI	3396 Nos.	100% LINEN DYED WOVEN FABRIC GSM 150+/- 10%	10188 Sq. Mtr.
2.	LADIES TROUSER MADE OF 100% LINEN YARN DYED WOVEN FABRIC GSM 155+/- 10% STYLE NO. CN432631MI, CN432631WN	1345 Nos.	100% LINEN YARN DYED WOVEN FABRIC GSM 155+/- 10%	4439 Sq. Mtr.
3.	LADIES TROUSER MADE OF 100% LINEN PRINTED WOVEN FABRIC GSM 155+/- 10% STYLE NO. CN380023MI, CN380023WN, CN432633MI, CN432633WN	3507 Nos.	100% LINEN PRINTED WOVEN FABRIC GSM 155+/- 10%	9118 Sq. Mtr.

RA concerned may take necessary action subject to compliance of other usual conditions.

1	Case No.:28/15/84- ALC3/2019	Party Name: PAN GUJARAT SPORTSWEAR PRIVATE LIMITED		Status:Deffered and Re-indexed
122	HQ File	RLA File	Lic.No/Date:3410045661	Defer
	:01/84/050/00382/AM20/	:34/24/040/00266/AM20/	28.11.2019	Date: 17.09.2020

Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm to furnish the complete two sets of application for ratification of norms.

The case stands deferred for re-listing on 17.09.2020.

Case No.:29/15/84- ALC3/2019	Party Name: ARJAN IMPEX PRIVATE LIMITED	F	Status:Deffered and Re-indexed
HQ File	RLA File	Lic.No/Date:0510412721	Defer
:01/84/050/00383/AM20/	:05/23/040/00340/AM20/	29.11.2019	Date:17.09.2020

Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm to furnish the complete two sets of application alongwith following information;

- 1. Indicate the size of Export items.
- 2. The quantity of import item is mentioned in running meter only, indicate the quantity in square meters.
- 3. The width and GSM of import item i.e. fabric have huge variations, so mention the exact width and GSM of the fabric.
- 4. Submit the CAD, Image/sketch, measurement chart of the export items.

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The case stands deferred for re-listing on 17.09.2020.

	Case No.:31/15/84- ALC3/2019	Party Name: MASTER GARMENTS		Status:Deffered and Re-indexed
ſ	HQ File	RLA File	Lic.No/Date:3210079263	Defer
	:01/84/050/00385/AM20/	:32/24/040/00087/AM20/	02.12.2019	Date:17.09.2020

Decision: Committee considered the case as per agenda alongwith other relevant paper and decided to send a reminder to the firm to furnish the following information:

Submit the copy of CAD, image/sketch and Measurement Chart, specifying the style no. and the relevance of CAD with export item.

The case stands deferred for re-listing on 17.09.2020.

	Party Name: TANGERINE DESIGN PVT. LTD.	1	Status:Deffered and Re-indexed
4		Lic.No/Date:0510412755.	Defer Date:17.09.2020

125: **Decision:** Committee considered the case as per agenda alongwith other relevant paper and decided to send a reminder to the firm to furnish the following information:

- 1. To give net import content of each input in the export product.
- Complete calculation for requirement of raw material/input indicating separately wastage with justification.
- 3. Specification of import item from 13, 15 to 19.

The case stands deferred for re-listing on 17.09.2020.

1		•	Status:Deffered and Re-indexed
HQ File F	RLA File	Lic.No/Date:0510412756	Defer
:01/84/050/00387/AM20/	05/24/040/00530/AM20/	03.12.2019	Date:17.09.2020

126 **Decision:** Committee considered the case as per agenda alongwith other relevant paper and decided to send a reminder to the firm to furnish the following information:

- 1. To give net import content of each input in the export product.
- 2. Complete calculation for requirement of raw material/input indicating separately wastage with justification.
- 3. Specification of import item from 13, 15 to 21.

The case stands deferred for re-listing on 17.09.2020.

•	i .	Party Name: DRISHTI LIFESTYLE		Status:Deffered and Re-indexed	
		l .	Lic.No/Date:0510412764 04.12.2019	Defer Date:17.09.2020	
	Decision: Committee considered the case as per agenda along with other relevant papers and decided				

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to send a reminder to the firm to furnish the complete two sets of application for ratification of norms.

The case stands deferred for re-listing on 17.09.2020.

WOVEN

FABRIC GSM 155+/- 10% STYLE NO. CN432631MI

	Case No.:35/15/84- ALC3/2019 HQ File :01/84/050/00389/AM20/		Party Name:	RICHA &	c CO	Meet No/Date:17/84- ALC3/2019 11.03.2020		Status: Approved
			RLA File :05/24/040/0	0539/AM2	20/	Lic.No/Date:0510412 05.12.2019	783	
	Decision: Committee considered the case as per agenda along with other relevant papers and details submitted in this case and noted that firm has furnished the application copy. Con ratify the norms as per O/O DC(MSME) comments as under:					ommittee decided to		
128	S. No.	Export item		Qty.	Import	item	Qty	. Recommended
	1.	LADIES TROUSER M LINEN 45% RAYON WOVEN FABRIC GS STYLE NO. CN43325	YARN DYED M 200+/- 10%	460 No.	YARN	LINEN 45% RAYON DYED WOVEN IC GSM 200+/- 10%	170	2 Sq. Mtr.
	2.	LADIES TROUSER 100% LINEN Y	MADE OF ARN DYED	549 No.		LINEN YARN DYED EN FABRIC	443	9 Sq. Mtr.

GSM 155+/- 10%

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:41/15/84-	Party Name: KORRUN	1	Status:Deffered
ALC3/2019	INDIA PVT LTD		and Re-indexed
HQ File	RLA File	Lic.No/Date:0710115798	Defer
:01/84/050/00395/AM20/	:07/24/040/00205/AM20/	05.12.2019	Date:17.09.2020

Decision: Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT. Committee and went through the details submitted in this case and decided to ask the firm to furnish the following information:

- 4. Net import content in the Export product indicating number of accessories in each of Export item
- 5. Complete calculation for requirement of each input for manufacturing the Export item.
- 6. Details of application/ function of component in the Export item.

The case stands deferred for re-listing on 17.09.2020.

1	Case No.:36/15/84- ALC3/2019	Party Name: ASHIM KAR & INDUSTRIES PVT. LTD.	Meet No/Date:17/84- ALC3/2019 11.03.2020	Status: Approved
130	HQ File :01/84/050/00390/AM20/	RLA File :02/24/040/00130/AM20/	Lic.No/Date:0210209598 06.12.2019	
	Decision: Committee consider that case pertains to DPIIT. decided to and decided to rate. S. Export item	. Committee and went throu	ugh the details submitted i	

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No.		L		Recommended
1.	Jute Hessian Bags FULL BRIGHT HESSIAN BAG 70z/40, GSM Of Hessian Fabric: 213 gram & Weight Of Bag: 205 Gram	128.125 MT	HESSIAN CLOTH (HESSIAN FABRIC 34.5 WIDHT/EX 40/6.5 OZ PXS: 9X7 or 9X8, COLOUR-NATURAL	131.969 MT
2.	Jute Hessian Bags FULL BRIGHT HESSIAN BAG 7.50z/40, GSM Of Hessian Fabric: 225 gram & Weight Of Bag: 340 Gram	225.0 MT	HESSIAN CLOTH (HESSIAN FABRIC 46" WIDHT/EX 40/7.5 OZ PXS: 9X9 or 9X10, COLOUR-NATURAL	262.65 MT

1	Case No.:37/15/84- ALC3/2019	Party Name: SIVSHREE MEDITTEX (INDIA) PRIVATE LIMITED,	1	Status:Deffered and Re-indexed	
1	HQ File :01/84/050/00391/AM20/	RLA File :32/24/040/00079/AM20/	Lic.No/Date:3210079276 06.12.2019	Defer Date:17.09.2020	
	Decision: Committee considered the case as per agenda along with other relevant papers and decito send a reminder to the firm to furnish the complete two sets of application for ratification				

norms.

The case stands deferred for re-listing on 17.09.2020.

Case No.:38/15/84-	Party Name: KORRUN		Status:Deffered
ALC3/2019	INDIA PVT LTD		and Re-indexed
HQ File	RLA File	Lic.No/Date:0710115810	Defer
:01/84/050/00392/AM20/	:07/24/040/00207/AM20/	06.12.2019	Date:17.09.2020

Decision: Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT. Committee and went through the details submitted in this case and decided to ask the firm to furnish the following information:

- 1. Net import content in the Export product indicating number of accessories in each of Export item.
- 2. Complete calculation for requirement of each input for manufacturing the Export item.
- 3. Details of application/ function of component in the Export item.

The case stands deferred for re-listing on 17.09.2020.

Case No.:39/15/84- ALC3/2019	"		Status:Deffered and Re-indexed
HQ File		Lic.No/Date:0710115819	Defer
:01/84/050/00393/AM20/		06.12.2019	Date:17.09.2020

Decision: Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT. Committee and went through the details submitted in this case and decided to ask the firm to furnish the following information:

- 1. Net import content in the Export product indicating number of accessories in each of Export
- 2. Complete calculation for requirement of each input for manufacturing the Export item.

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3. Details of application/ function of component in the Export item. The case stands deferred for re-listing on 17.09.2020.

	Case No.:40/15/84- ALC3/2019	Party Name: LEX INDUSTRIES	1	Status:Deffered and Re-indexed
13	HQ File	RLA File	Lic.No/Date:0610039363;	Defer
	1:01/84/050/00394/AM20/	:06/24/040/00070/AM20/	06.12.2019	Date:17.09.2020

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and noted that firm has furnished their reply. Committee decided to defer the case for examination.

The case stands deferred for re-listing on 17.09.2020.

	. 1
HQ File RLA File Lic.No/Date:32 :01/84/050/00396/AM20/ :32/24/040/00090/AM20/ 06.12.2019	10079275 Defer Date:17.09.2020

Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm to furnish the complete two sets of application for ratification of norms.

The case stands deferred for re-listing on 17.09.2020.

Case No.:43/15/84- ALC3/2019	Party Name: KORRUN INDIA PVT LTD		Status:Deffered and Re-indexed
HQ File	RLA File	Lic.No/Date:0710115827	Defer
:01/84/050/00397/AM20/	.07/24/040/00204/AM20/	09.12.2019	Date:17.09.2020

Decision: Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT. Committee and went through the details submitted in this case and decided to ask the firm to furnish the following information:

- Net import content in the Export product indicating number of accessories in each of Export item.
- 2. Complete calculation for requirement of each input for manufacturing the Export item.
- 3. Details of application/ function of component in the Export item.

The case stands deferred for re-listing on 17.09.2020.

į	Case No.:1/17/84- ALC3/2019	Party Name:5MF&G TRADING PRIVATE LIMITED	Į	Status:Deffered and Re-indexed
	HQ File	RLA File	Lic.No/Date:0710116013	Defer Date:
	:01/84/050/00458/AM20/	:07/24/040/00233/AM20/	10.01.2020	17.09.2020

Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the CAD/Image, measurement chart and complete two sets of application for ratification of norms.

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The case stands deferred for re-listing on 17.09.2020.

1	No.:2/17/84- 3/2019	1 -	ame: AME ON MILLS	BIKA LIMITED,	Meet No/Date:1 ALC3/2019 11.03.2020	7/84-	Status: Approved
HQ F :01/8	ile 4/050/00459/AM20/	RLA Fi :32/24/0	le 040/00101/	/AM20/	Lic.No/Date:32 10.01.2020	10079335	
Davis	Ca:++				and monthly the	a tha data:	la aulamitta
in thi	sion: Committee consid s case and decided to ra					s under:	ls submitte

	Case No.:3/17/84- ALC3/2019		me: AMB N MILLS		Meet No/Date:17/ ALC3/2019 11.03.2020	84-	Status: Approved
	HQ File :01/84/050/00460/AM20/	RLA File :32/24/04	+0/00098/	AM20/	Lic.No/Date:3210 10.01.2020	079341	
Decision: Committee considered the case as per agenda along and went through in this case and decided to ratify the norms for above said Adv. Authorization as Export item Qty. Import item					s under:		
	Blended Grey Fabric Containing Lenzing Viscose Vortex Yarn and by weight 5% or more of El Yarn (Net content of Lenzing V	astomeric	22000.0 K.G.	100% LEN VORTEX YARN	VAXED FOR		7.0K.G.

	Case No.:4/17/84- ALC3/2019	Party Name: RICHA GLOBAL EXPORTS PRIVATE LIMITED		Status:Deffered and Re-indexed		
140	HQ File :01/84/050/00461/AM20/	RLA File :05/24/040/00646/AM20/	Lic.No/Date:0510413289 10.01.2020	Defer Date:17.09.2020		
and the state of t	Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the CAD, Sketch/Image, measurement chart and complete set of application for ratification of norms. The case stands deferred for re-listing on 17.09.2020.					

1	ALC3/2019	FILTERS & FABRICS	f	Status: Approved
1	HQ File :01/84/050/00462/AM20/		Lic.No/Date:5610005781 10.01.2020	

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Decision: Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT. Committee went through the details submitted in this case and decided to ratify the norms as under:

Import item	Qty. recommended
META ARAMID STAPLE FIBER	1495.2 K.G.
META ARAMID STAPLE FIBER	1974 K.G.
META ARAMID STAPLE FIBER	1489.95 K.G.
ARAMID SCRIM	5014.8 Sq. Mtr of Relevant GSM
HOMOPOLYMER ACRYLIC STAPLE FIBER	4935 K.G.
PPS FIBER	10512.02 K.G.
PPS SCRIM	25720.34 Sq. Mtr of Relevant GSM
	META ARAMID STAPLE FIBER META ARAMID STAPLE FIBER META ARAMID STAPLE FIBER ARAMID SCRIM HOMOPOLYMER ACRYLIC STAPLE FIBER PPS FIBER

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:6/17/84- ALC3/2019	Party Name: KERALA BALERS PRIVATE LIMITED		Status:Deffered and Re-indexed
HQ File	RLA File	Lic.No/Date:1010060365	Defer
:01/84/050/00463/AM20/	:10/24/040/00085/AM20/	13.01.2020	Date:17.09.2020

Decision: Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT. Committee and went through the details submitted in this case and decided to ask the firm to furnish the following information:

- Manufacturing process indicating stage wise wastage of raw materials both indigenous and imported.
- 2. Complete calculation for requirement of imported raw material indicating wastage separately.

The case stands deferred for re-listing on 17.09.2020.

1	Ę.	Status:Deffered and Re-indexed
	Lic.No/Date:0510413317 13.01.2020	Defer Date:17.09.2020

Decision: Committee considered the case as per agenda and other relevant papers and decided to send a reminder to the firm to furnish the following information:

- 1. To give net import content of each input in the export product.
- 2. Complete calculation for requirement of raw material/input indicating separately wastage with justification.
- 3. Specification of import item from 13, 15 to 19.

The case stands deferred for re-listing on 17.09.2020.

4	ALC3/2019	Party Name: SAMSONITE SOUTH ASIA PRIVATE LIMITED		Status:Deffered and Re-indexed	
1	1 ~	i e	Lic.No/Date:0310834117- 14.01.2020	Defer Date:17.09.2020	
\$ I	Decision: Committee considered the case as per agenda and other relevant papers and decided to refer the case to DPIIT for their comments.				

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The case stands deferred for re-listing on 17.09.2020.

	Case No.:9/17/84- ALC3/2019	OVERSEAS		IESH	Meet No/Date:17/84- ALC3/2019 11.03.2020	Status: Approved
	HQ File :01/84/050/00466/AM20/	RLA Fil- :05/24/0-	=	'AM20/	Lic.No/Date:0510413333 15.01.2020	
145	Decision: Committee cons ratify the norms of above under: Export item					
	Ladies Romper (made fro Polyester woven printed fabric 82 +/- 10%, with Lining of 55% Polye	e, GSM =	2402 Nos.	1.	100% Polyester Woven Printed Fabric, width = 55/56", GSM 82 +/- 10%	8863 Sq. Mtr.
	Recycled Polyester 10% Spand fabric, GSM = 100 +/- 10%) CHANTAL ROMPER W0YI (W0YD48-001)	lex woven Style No.:		2.	55% Polyester 35% Recycled Polyester 10% Spandex woven fabric, Width = 55/56", GSM 100 ±/- 10%	552 Sq. Mtr.

	Case No.:10/17/84- ALC3/2019	Party Name: PINNACLE CLOTHING CO	1	Status:Deffered and Re-indexed			
146	HQ File :01/84/050/00467/AM20/	RLA File :05/24/040/00659/AM20/	Lic.No/Date:0510413334 15.01.2020	Defer Date:17.09.2020			
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the CAD, sketch/image, measurement chart and complete set of application for ratification of norms. The case stands deferred for re-listing on 17.09.2020.						

RA concerned may take necessary action subject to compliance of other usual conditions.

1	Case No.:11/17/84- ALC3/2019	Party Name: PINNACLE CLOTHING CO		Status:Deffered and Re-indexed
·	HQ File	RLA File	Lic.No/Date:0510413335	Defer
147	:01/84/050/00468/AM20/	:05/24/040/00660/AM20/	15.01.2020	Date:17.09.2020
	Decision: Committee consi	along with other relevant r	aners and decided	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the CAD, sketch/image, measurement chart and complete set of application for ratification of norms.

The case stands deferred for re-listing on 17.09.2020.

Case No.:12/17/84- ALC3/2019	Party Name: MIRA EXIM LIMITED	1	Status:Deffered and Re-indexed
HQ File :01/84/050/00469/AM20/		Lic.No/Date:0510413338 15.01.2020	Defer Date:17.09.2020

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Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the complete set of application for ratification of norms. The case stands deferred for re-listing on 17.09.2020.

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ratification of norms.

	Case No.:13/17/84- ALC3/2019	Party Name: AYM LTD.	Meet No/Date:1 ALC3/2019 11.03.2020		Status: Approved			
	, -	RLA File Lic.No/Date:0310834154 :03/94/040/00853/AM20/ 15.01.2020						
149.	Decision : Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for above said Adv. Authorization as under:							
:	Export item	Qty.	Import item Qty.		Qty. reco	mmended		
	High tenacity Polyester twisted y	arn 49020 K.G.	49020 K.G. High tenac		nacity Polyester Yarn 49510.0 K.G.			
	RA concerned may take necessary action subject to compliance of other usual conditions.							

	Case No.:14/17/84- ALC3/2019	Party Name: KATMANDU APPAREL PVT LTD	1	Status:Deffered and Re-indexed	
150	HQ File ::01/84/050/00471/AM20/	RLA File :03/94/040/00858/AM20/	Lic.No/Date:0310834158 15.01.2020	Defer Date:17.09.2020	
	Decision: Committee considered the case as per agenda along with other relevant papers and decito ask the firm to furnish the CAD, sketch/image and measurement chart of the export product				

The case stands deferred for re-listing on 17.09.2020. Marghes

Minutes Spl. Cases M. No. 17-84 Dt. 16.07.2020 actually held on 22.07.2020

225.

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Case No. 341	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 17/AM20 dated	F. No. 01/84/171/00392/AM20/DES.V
11.03.2020 actually held on 22.07.2020	

Decision: M/s. Shahi Exports P. Ltd. vide their email dated 20.07.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

Sl.	Details of Export item	Export		Details of Import	Quantity
No.		Quantity		Items	recommended
1.	Girls Dress (Style No.	2400 No	1.	100% Polyester Mesh	3216 Sq.mtr.
	8069175 - 000) Made of			Dyed Fabric with PBC	(As applied)
	100% Polyester Mesh Dyed	l	1	Sequins Gsm 195	
	Fabric with PBC Sequins			(Tolerance + Or -	
	Gsm 195 (Tolerance + Or -			10%)	
	10%)				

The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

226.

Case No. 342	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 17/AM20 dated	F. No. 01/84/171/00393/AM20/DES.V
11.03.2020 actually held on 22.07.2020	

Decision: M/s. Shahi Exports P. Ltd. vide their email dated 20.07.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda along with other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

Sl.	Details of Export item	Export		Details of Import	Quantity
No.	·	Quantity		Items	recommended
1.	Boys Polo Shirt (STYLE No.BJ03F159) 100% Polyester Dyed Fleece Knitted Fabric GSM-230	14860 No	1.	100% Polyester Dyed Fleece Knitted Fabric GSM-230 (Tolerance + or - 10%)	•
	(Tolerance + or – 10%)			1 01 – 10 /6)	

The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

227

Case No. 343	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 17/AM20 dated	F. No. 01/84/171/00394/AM20/DES.V
11.03.2020 actually held on 22.07.2020	

Decision: M/s. Shahi Exports P. Ltd. vide their email dated 20.07.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

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	S1.	Details of Export item	Export		Details of Import	Quantity
Ш	No.		Quantity		Items	recommended
	1.	Men's Cargo Shorts	6925 No	1.	98% Cotton 2%	13019 Sq.mtr.
		(STYLE NO 103652) Made			Elastane (Spandex)	(As applied)
		of 98% Cotton 2%		ĺ	Dyed Woven Fabric	
		Elastane (Spandex) Dyed			GSM 285 (Tolerance +	
		Woven Fabric GSM 285		.	or - 10%)	
		(Tolerance + or – 10%)			,. ·	

GSM should match in import and export.

228.

Case No. 344	M/s. Shahi Exports P. Ltd. (SPL)	
NC Meeting No. 17/AM20 dated	F. No. 01/84/171/00395/AM20/DES.V	
11.03.2020 actually held on 22.07.2020		

Decision: M/s. Shahi Exports P. Ltd. vide their email dated 20.07.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

Sl.	Details of Export item	Export		Details of Import	Quantity
No.		Quantity		Items	recommended
1.			1.	59% Cotton 39%	14335 Sq.mtr.
				Polyester 2% Elastane	(As applied)
}	Men's Cargo Shorts			(Spandex) Dyed	
	(STYLE NO 104201) Made			Woven Fabric GSM	
	of 59% Cotton 39%			271	
	Polyester 2% Elastane			(Tolerance + or - 10%)	
	(Spandex) Dyed Woven	6100 No			
	Fabric GSM 271	0100110	2.	95% Nylon 5%	915 Sq.mtr.
	and 95% Nylon 5%			Elastane (Spandex)	(As applied)
	Elastane (Spandex) Dyed			Dyed Woven Fabric	
[Woven Fabric GSM 230			GSM 230	ĺ
	(Tolerance + or – 10%)			(Tolerance + or - 10%)	

The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

229.

Case No. 345	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 17/AM20 dated 11.03.2020 actually held on 22.07.2020	F. No. 01/84/171/00396/AM20/DES.V

Decision: M/s. Shahi Exports P. Ltd. vide their email dated 20.07.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda along with other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

Sl.	Details of Export item	Export		1	Quantity
No.		Quantity		Items	recommended
1.	Men's Shirt Jacket (STYLE	3950 No	1.	97% Polyester 3%	12798 Sq.mtr.
İ	NO 132J0308) Made of			Elastane Yarn Dyed	(As applied)
	97% Polyester 3% Elastane			Woven Fabric GSM	
	Yarn Dyed Woven Fabric			380 (Tolerance + or -	

Height

_			 	
	GSM 380		10%)	
l	(Tolerance + or – 10%	6)		

GSM should match in import and export.

230.

250.	
Case No. 346	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 17/AM20 dated	F. No. 01/84/171/00397/AM20/DES.V
11.03.2020 actually held on 22.07.2020	

Decision: M/s. Shahi Exports P. Ltd. vide their email dated 20.07.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda along with other relevant papers. As per CAD and other

details provided in this case. The Committee approved the input output norms as under:

Sl.	Details of Export item	Export		Details of Import	Quantity
No.		Quantity		Items	recommended
1.	Men's Pullover (STYLE	9080 No	1.	55% Cotton 45%	17252 Sq.mtr.
	NO MC03K300RS) Made			Polyester Dyed Fleece	(As applied)
	of 55% Cotton 45%			Knitted Fabric GSM	
	Polyester Dyed Fleece			275	
	Knitted Fabric GSM 275			(Tolerance + or -	
	(Tolerance + or – 10%)			10%)	

The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

231

Case No. 347	M/s. Shahi Exports P. Ltd. (SPL)
	F. No. 01/84/171/00398/AM20/DES.V
11.03.2020 actually held on 22.07.2020	

Decision: M/s. Shahi Exports P. Ltd. vide their email dated 20.07.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda along with other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

SI.	Details of Export item	Export		Details of Import	Quantity
No	i.	Quantity		Items	recommended
1.	Ladies Pullover (STYLE	10750 No	1.	100% Polyester Dyed	18275 Sq.mtr.
	NO D3059358) Made of			Fleece Knitted Fabric	(As applied)
	100% Polyester Dyed			GSM 250 (Tolerance +	
	Fleece Knitted Fabric GSM		i	or - 10%)	
	250				
	(Tolerance $+$ or -10%)	_			

The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

232

232.	
Case No. 348	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 17/AM20 dated	F. No. 01/84/171/00399/AM20/DES.V
11.03.2020 actually held on 22.07.2020	

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Decision: M/s. Shahi Exports P. Ltd. vide their email dated 20.07.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

	Sl.	Details of Export item	Export		Details of Import	Quantity
l	No.		Quantity		Items	recommended
1	1.	Ladies Jacket (STYLE NO	2000 No	1.	98% Cotton 2%	5200 Sq.mtr.
		344J2244) Made of 98%			Elastane Denim	(As applied)
Į		Cotton 2% Elastane Denim			Woven Fabric GSM	
Ì		Woven Fabric GSM 356			356 (Tolerance + or -	
		(Tolerance + or – 10%)			10%)	

The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

233.

Case No. 349	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 17/AM20 dated	F. No. 01/84/171/00400/AM20/DES.V
11.03.2020 actually held on 22.07.2020	

Decision: M/s. Shahi Exports P. Ltd. vide their email dated 20.07.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda along with other relevant papers. As per CAD and other

details provided in this case. The Committee approved the input output norms as under:

Sl.	Details of Export item	Export		Details of Import	Quantity '
No.		Quantity		Items	recommended
1.	MEN'S PULLOVER	21060 No	1.	Cotton / Polyester	40014 Sq.mtr.
	(STYLE NO. 13002035)			Knitted dyed Bonded	(As applied)
	made of			fabric GSM-320	
	Cotton / Polyester Knitted			(Face: 60%Cotton	
	dyed Bonded fabric GSM-]	ļ	40%Polyester knitted,	
	320 (Face: 60%Cotton			Back: 100% polyester	,
	40%Polyester knitted,			Sherpa fleece)	
	Back: 100% polyester			(Tolerance + or -	
	Sherpa fleece)			10%)	
	(Tolerance + or – 10%)				

The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

234.

Case No. 350	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 17/AM20 dated	F. No. 01/84/171/00401/AM20/DES.V
11.03.2020 actually held on 22.07.2020	

Decision: M/s. Shahi Exports P. Ltd. vide their email dated 20.07.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda along with other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

Sl.	Details of Export item	Export		Details of Import	Quantity
No.		Quantity		Items	recommended
1.	MEN'S PULLOVER	7900 No	1.	Cotton / Polyester	15405 Sq.mtr.
	(STYLE NO. D3066077)			Knitted dyed Bonded	(As applied)
	made of			fabric GSM-320	

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Cotton / Polyester Knitted	(Face:100% Cotton
dyed Bonded fabric GSM-	dyed knitted,
320 (Face:100% Cotton	Back:100% polyester
dyed knitted, Back:100%	Sherpa fleece)
polyester Sherpa fleece)	(Tolerance + or -
(Tolerance $+$ or -10%)	10%)

GSM should match in import and export.

235.

2001	
Case No. 351	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 17/AM20 dated	F. No. 01/84/171/00402/AM20/DES.V
11.03.2020 actually held on 22.07.2020	

Decision: M/s. Shahi Exports P. Ltd. vide their email dated 20.07.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

	Sl.	Details of Export item	Export		Details of Import	Quantity
	No.		Quantity		Items	recommended
	1.	MEN'S SHIRT FULL	25660 No	1.	100% Polyester	96225 Sq.mtr.
H		SLEEVE			Printed Fleece Knitted	(As applied)
		(STYLE NO. 13002940)			Fabric GSM -200	
		made of 100% Polyester			(Tolerance + or -	
		Printed Fleece Knitted			10%)	
П		Fabric GSM -200				
		(Tolerance $+$ or -10%)				

The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

236.

Case No. 352	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 17/AM20 dated	F. No. 01/84/171/00403/AM20/DES.V
11.03.2020 actually held on 22.07.2020	

Decision: M/s. Shahi Exports P. Ltd. vide their email dated 20.07.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda along with other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

Sl.	Details of Export item	Export		Details of Import	Quantity
No.		Quantity		Items	recommended
1.	MEN'S SHIRT JACKET	4960 No	1.	Cotton / Polyester	10664 Sq.mtr.
-	(STYLE No.13002330)	'		Knitted dyed Bonded	(As applied)
	Cotton / Polyester Knitted			fabric GSM-	
	dyed Bonded fabric GSM-			320(Face:60%Cotton	
	320(Face:60%Cotton	•		40%Polyester knitted,	
	40%Polyester knitted,			Back:100% polyester	
	Back:100% polyester			Sherpa fleece)	
	Sherpa fleece)			(Tolerance + or -	
	(Tolerance + or – 10%)			10%)	

The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation

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the norms again.

GSM should match in import and export.

237.

Case No. 353	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 17/AM20 dated	F. No. 01/84/171/00404/AM20/DES.V
11.03.2020 actually held on 22.07.2020	, ,

Decision: M/s. Shahi Exports P. Ltd. vide their email dated 20.07.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda along with other relevant papers. As per CAD and other

details provided in this case. The Committee approved the input output norms as under:

Sl.	Details of Export item	Export		Details of Import	Quantity
No.		Quantity	l	Items	recommended
1.	MEN'S PULLOVER	8000 No	1.	100% Polyester Dyed	18800 Sq.mtr.
	(STYLE NO. 13050581)			Fleece Knitted Fabric	(As applied)
	made of 100% Polyester			GSM -200 (Tolerance	
	Dyed Fleece Knitted Fabric			+ or -10%	
	GSM -200 (Tolerance + or			,	
	- 10%)			•	

The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

238.

Case No. 354	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 17/AM20 dated	F. No. 01/84/171/00405/AM20/DES.V
11.03.2020 actually held on 22.07.2020	

Decision: M/s. Shahi Exports P. Ltd. vide their email dated 20.07.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda along with other relevant papers. As per CAD and other

details provided in this case. The Committee approved the input output norms as under:

Sl.	Details of Export item	Export		Details of Import	Quantity
No.		Quantity		Items	recommended
1.	Men's Pullover (Style No.	6920 No	1.	100% Polyester	17992 Sq.mtr.
	13050581) made of 100%			Printed Fleece Knitted	(As applied)
-	Polyester Printed Fleece			Fabric GSM -200	
İ	Knitted Fabric GSM -200			(Tolerance + or -	
	(Tolerance + or – 10%)	1		10%)	

The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

239.

207.	
Case No. 355	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 17/AM20 dated	F. No. 01/84/171/00406/AM20/DES.V
11.03.2020 actually held on 22.07.2020	

Decision: M/s. Shahi Exports P. Ltd. vide their email dated 20.07.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

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	SI.	Details of Export item	Export		Details of Import	Quantity
	No.		Quantity	ļ	Items	recommended
	1.	MEN'S PULLOVER	8050 No	1.	74%Polyester	16905 Sq.mtr.
		(STYLE NO. 13002492)			26%Rayon Dyed	(As applied)
ļ		made of 74%Polyester			Fleece Knitted Fabric	
i		26%Rayon Dyed Fleece			GSM-330 (Tolerance	
	;	Knitted Fabric GSM-330			+ or – 10%)].
		(Tolerance + or – 10%)			,	

GSM should match in import and export.

240.

Case No. 356	M/s. Shahi Exports P. Ltd. (SPL)	
NC Meeting No. 17/AM20 dated	F. No. 01/84/171/00407/AM20/DES.V	
11.03.2020 actually held on 22.07.2020		

Decision: M/s. Shahi Exports P. Ltd. vide their email dated 20.07.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

Sl.	Details of Export item	Export		Details of Import	Quantity
No.		Quantity		Items	recommended
1.	MEN'S PULLOVER	6400 No	1.	74%Polyester	15040 Sq.mtr.
	(STYLE NO. 13002319)			26%Rayon Dyed	(As applied)
{	made of 74%Polyester	}		Fleece Knitted Fabric	
	26%Rayon Dyed Fleece			GSM-330 (Tolerance	
	Knitted Fabric GSM-330			+ or – 10%)	
	(Tolerance + or – 10%)				

The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

241

Case No. 357	M/s. APD Exports (SPL)
NC Meeting No. 17/AM20 dated	F. No. 01/84/171/00408/AM20/DES.V
11.03.2020 actually held on 22.07.2020	

Decision: M/s. APD Exports vide their email dated 19.07.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

Sl.	Details of Export item	Export		Details of Import	Quantity
No.		Quantity		Items	recommended
1.	Gents Half Sleeve Shirt	100000 No	1.	100% Polyester Dyed	278000 Sq.mtr.
1	Made of 100% Polyester		1	Woven Fabric GSM-	(As applied)
	Dyed Woven Fabric GSM-			79 (Tolerance + or -	
	79 (STYLE NO.P10542)			10%)	
2.	Gents Half Sleeve Shirt	100000 No	2.	100% Polyester Yarn	295000 Sq.mtr.
{	Made of 100% Polyester			Dyed Woven Fabric	(As applied)
	Yarn Dyed Woven Fabric			GSM-82 (Tolerance +	
	GSM-82 (STYLE	,		or - 10%)	
	NO.P14779)			·	
3.	Gents Half Sleeve Shirt	100000 No	3.	100% Polyester Dyed	273000 Sq.mtr.

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	Made of 100% Polyester	Woven Fabric GSM- (As applied)
1	Dyed Woven Fabric GSM-	81 (Tolerance + or -
	81 (STYLE NO.P22212)	10%)

GSM should match in import and export.

Minutes Spl. Cases M. No. 17-84 Dt. 16.07.2020

259.

Case No. 375	M/s. Panorama Exports P. Ltd. (SPL)
NC Meeting No. 17/AM20 dated	F. No. 01/84/171/00411/AM21/DES.V
11.03.2020 actually held on .2020	

Decision: M/s. Panorama Exports P. Ltd. vide their email dated 22.07.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. As per DC MSME comments, it is observed that there is no measurement, sketch-image of the export items. The CADs are 09 in numbers where as there are only 06 number of export items. There is no indication of relevance of any CAD with the export items. Style no/model/marker name are not matching with style no. mentioned in details of export items in the application. Therefore, it is not possible to recommend the qty. of inputs.

260.

Case No. 376	M/s. Panorama Exports P. Ltd. (SPL)
NC Meeting No. 17/AM20 dated	F. No. 01/84/171/00410/AM21/DES.V
11.03.2020 actually held on .2020	

Decision: M/s. Panorama Exports P. Ltd. vide their email dated 27.07.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

Sl.	Details of Export item	Export		Details of Import	Quantity
No.		Quantity		Items	recommended
	Baby Pinny (Dress) in 44% Polyester 30% Acrylic 15% Viscose 8% Nylon 3% Wool Yarn Dyed Woven Fabrics. GSM 350 +/- 10% (Variation). Indegenious Fabrics i.e; (i) Babies Bodysuit in 100% Cotton Knitted Fabrics. (ii)	Quantity 23983 No	1.		recommended
	Tights in 77% Cotton 21% Nylon 2% Elastane Knitted. Style No. KG025534/449-2384				

The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

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Case No. 377	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 17/AM20 dated	F. No. 01/84/171/00412/AM21/DES.V
11.03.2020 actually held on .2020	

Decision: M/s. Shahi Exports P. Ltd. vide their email dated 22.07.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda along with other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

Sl.	Details of Export item	Export		Details of Import	Quantity
No.		Quantity		Items	recommended
1.	Ladies Bib and Brace	4000 No	1.	69% Cotton 31%	9800 Sq.mtr.
	made of 69% Cotton		ļ	Polyester Dyed	(As applied)
	31% Polyester Dyed			Woven Fabric GSM	
	Woven Fabric GSM 230			230 (Tolerance + or	
	(Tolerance + or - 10%)		'	– 10%)	
	Style No. 104284			-	

The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

262.

Case No. 378	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 17/AM20 dated	F. No. 01/84/171/00413/AM21/DES.V
11.03.2020 actually held on .2020	

Decision: M/s. Shahi Exports P. Ltd. vide their email dated 22.07.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

SI. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
1.	Men's Cargo Shorts made of 98% Cotton 2% Elastane (Spandex) Dyed Woven Fabric GSM 285 (Tolerance + or - 10%) Style No. 103652	51950 No	1.	98% Cotton 2% Elastane (Spandex) Dyed Woven Fabric GSM 285 (Tolerance + or – 10%)	98705 Sq.mtr. (As applied)

The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

263.

Case No. 379	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 17/AM20 dated	F. No. 01/84/171/00414/AM21/DES.V
11.03.2020 actually held on .2020	

Decision: M/s. Shahi Exports P. Ltd. vide their email dated 24.07.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda along with other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

Sl.	Details of Export item	Export		Details of Import	Quantity
No.		Quantity		Items	recommended
1.	Men's Wind Jacket With	1750 No	1.	56% Polyester 44%	3500 Sq.mtr.

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Hood made of 56%	Cotton Dyed Knitted (As applied)
Polyester 44% Cotton	Fabric GSM 280
Dyed Knitted Fabric	(Tolerance + or –
GSM 280 (Tolerance +	10%)
or - 10%) Style No.	
340F292B	

GSM should match in import and export.

264.

Case No. 380	M/s. Richa Global Exports P. Ltd. (SPL)
NC Meeting No. 17/AM20 dated	F. No. 01/84/171/00415/AM21/DES.V
11.03.2020 actually held on .2020	

Decision: M/s. Richa Global Exports P. Ltd. vide their email dated 29.07.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

SI.	Details of Export item	Export	Ţ	Details of Import	Quantity
No.		Quantity		Items	recommended
1.	Ladies Dressing Gown 100% Polyester Dyed Woven Fabric GSM 90 (+/- 10%) Style No. 005860	1300 No	1.	100% Polyester Dyed Woven Fabric GSM 90 (+/- 10%)	

The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

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Minutes Spl. Cases M. No. 17-84 Dt. 16.07.2020 actually held on 20.08.2020

259.

Case No. 375	M/s. Panorama Exports P. Ltd. (SPL)
NC Meeting No. 17/AM20 dated	F. No. 01/84/171/00411/AM21/DES.V
11.03.2020 actually held on 20.08.2020	

Decision: M/s Panorama Exports P. Ltd. vide their email dated 27.07.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case, the Committee approved the input output norms as under:

other details provided in this case, the Committee approved the input output norms as under:						
Sl.	Details of Export item	Export	Details of Import Items	Quantity		
No.		Quantity		recommended		
1.	Ladies Dress in 96% Cotton 4%	466 No	96% Cotton 4%	1348 Sq.mtr.		
	Polyester Yarn Dyed Woven		Polyester Yarn Dyed	@ 2.892 Sq.		
	Fabrics. GSM 105 +/- 10%		Woven Fabrics. GSM	mtrs./pc.		
	(Variation) Indigenous Fabrics i.e;		105 +/- 10% (Variation)			
	100% Cotton Dyed Woven		-			
	Lining, Style No. W21PD1801					
2.	Ladies Top in 96% Cotton 4%	560 No	96% Cotton 4%	1029 Sq.mtr.		
	Polyester Yarn Dyed Woven		Polyester Yarn Dyed	@ 1.837 Sq.		
	Fabrics. (Black Color) GSM 105		Woven Fabrics. GSM	mtrs./pc.		
	+/- 10% (Variation), Style No.		105 +/- 10% (Variation)			
	W21PD1802					
3.	Minnie Daisy Short Cardi Girls	2640 No	50% Cotton 50%	1497 Sq.mtr.		
	Shorts in 50% Cotton 50%		Polyester Yarn Dyed	@ 0.567 Sq.		
	Polyester Yarn Dyed Herringbone		Herringbone with	mtrs./pc.		
ĺ	with Flocking Print Woven Fabric.		Flocking Print Woven			
1	GSM 210 +/- 10% (Variation)		Fabric. GSM 210 +/-			
	with Cardigon in 100% Polyester		10% (Variation)			
	Chenille Knitted Dyed Fabrics.					
	GSM 258 +/- 10% (Variation).					
	Indigenous Fabric: (i) Tee 100%					
	Cotton Dyed Knitted Fabric (ii)					
	Tights 77% Cotton 21% Nylon					
	2% Elastane Knitted. Style No.					
	62114290/61046300					
4.	Minnie Daisy Short Cardi Babies	320 No	100% Polyester Chenille	404.69 KG.		
	Shorts in 50% Cotton 50%		Knitted Dyed Fabrics.	@ 0.594 Sq.		
	Polyester Yarn Dyed Herringbone		GSM 258 +/- 10%	mtrs./pc.		
}	With Flocking Print Woven		(Variation)	Note: The		
	Fabrics. GSM 210			unit have to		
ì	+/- 10% (Variation) with Cardigon			account		
İ	100% Polyester Chenille Knitted			331.646 kgs.		
	Dyed Fabrics. GSM 258 +/- 10%			in export.		
	(Variation). Indigenous Fabric : (i)					
	Tee 100% Cottn Dyed Knitted					
}	Fabric (ii) Tights 77% Cotton 21%					
	Nylon 2% Elastane Knitted. Style					
	No. 62092000/61099100			244.00		
5.	Baby Pant in 60% Cotton 37%	7510 No	60% Cotton 37%	966.88 KG.		
	Polyester 3% Spandex Ribbed		Polyester 3% Spandex	@ 0.352 Sq.		
	Velour Knitted Dyed Fabrics.		Ribbed Velour Knitted	mtrs./pc.		
	GSM 365 +/- 10% (Variation)		Dyed Fabrics. GSM 365	Note: The		
	Style No. 2 Prib Velour Jog		+/- 10% (Variation)	unit have to		
			Color:Pink	account		
				800.60 kgs. in		

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Γ	· · ·				export.
				60% Cotton 37%	966.88 KG.
l				Polyester 3% Spandex	@ 0.352 Sq.
l				Ribbed Velour Knitted	mtrs./pc.
l				Dyed Fabrics. GSM 365	Note: The
l				+/- 10% (Variation)	unit have to
l		% - 1 €		Color.:Charcoal	account
l					800.60 kgs. in
l					export.
١	6.	Babies Gilet in 100% Polyester	5800 No	100% Polyester Knitted	623 KG.
		Knitted Dyed Fur Fabrics. GSM		Dyed Fur Fabrics, GSM	@ 0.25 Sq.
l		430 +/- 10% (Variation)		430 +/- 10% (Variation).	mtrs./pc.
l		Indigenous Fabrics with (i) Babies			Note: The
		Dress 100% Cotton Dyed Woven			unit have to
l		Fabrics. (ii) 100% Polyester Dyed			account
		Woven Fabrics. (iii) Tights 77%			451.980 kgs.
		Cotton 21% Nylon 2% Elastane			in export.
		Knitted. Style No. N Cord Gilet			
		Dress			

GSM should match in import and export.

265.

Case No. 381	M/s. Richa Global Exports P. Ltd. (SPL)
NC Meeting No. 17/AM20 dated	F. No. 01/84/171/00416/AM21/DES.V
11.03.2020 actually held on 20.08.2020	

Decision: M/s. Richa Global Exports P. Ltd. vide their email dated 10.08.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case, the Committee approved the input output norms as under:

Sl.	Details of Export item	Export		Details of Import	Quantity
No.		Quantity		Items	recommended
1.	Ladies Trouser of 100% cotton yarn dyed woven fabric GSM 156 +/- 10%, Style No. 491388-491389-491390-513218		1.	100% cotton yarn dyed woven fabric, GSM: 156±10%)	29182 sq. meters @2.63 sq. mtrs. /pc.
2.	Ladies Trouser of 100% Cotton printed woven fabric GSM 144 +/- 10%, Style No. 491388-491389- 491390-513218	1875 Nos.	2.	100% Cotton printed woven fabric GSM 144 +/- 10%	4463 sq. meters @2.38 sq. mtrs. /pc.

The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

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